

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A. NO. - 472 OF 2024

IN THE MATTER OF:

SAMPURNA NAND

...APPLICANT

VERSUS

STATE OF U.P & OTHERS

...RESPONDENTS

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NDOH: 25.04.2024

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1845

RESPONDENT NO.13

THROUGH



S. C. LADI AND COMPANY

Deeksha L. Kakar and Dhruv Kakar

ADVOCATES

B-6/58, LGF, SAFDARJUNG ENCLAVE

NEW DELHI – 110029.

Ph. 9313119255 | deeksha.kakar@scladi.com

Enrol.No.D/1154/2008

Place: New Delhi

Dated: 23.04.2024

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A. NO. - 472 OF 2024

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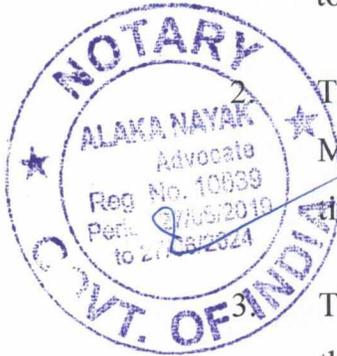
STATE OF U.P & OTHERS

...RESPONDENTS

**COMPLIANCE AFFIDAVIT IN TERMS OF THE DIRECTIONS ISSUED
BY THIS HON'BLE TRIBUNAL UNDER THE ORDER DATED 12th
MARCH, 2024.**

I, Mohd. Shah, S/o Late Sh.Jamat Ali Shah, R/o Village Harharpur Dunda Shumali, Tehsil.-Baheri, Bareilly, Uttar Pradesh, aged about 60 years, presently in Delhi, do hereby solemnly affirm and declare as under:

1. That the Deponent is Respondent No.13 in the above-mentioned case and as such is well conversant with the facts of the case and as such competent to swear and depose this Affidavit.

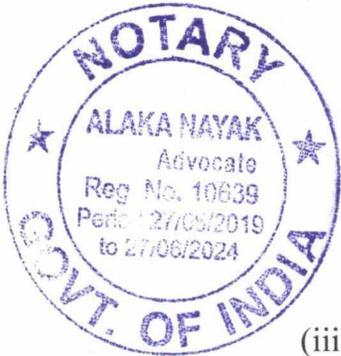


2. That the present Affidavit is being filed in terms of the Order dated 12th March, 2024 passed by this Hon'ble Tribunal in O.A. No. 521 of 2022 titled "Sampurna Nand Vs. State of U.P. and Others"

3. That by way of this affidavit, the Deponent is seeking to place on record the compliance presently undertaken by the Deponent in consonance with Environmental Clearance (EC), Consent to Operate (CTO), as also conditions and recommendations of the Joint Committee in its report dated 03.02.2023 and 06.01.2024.

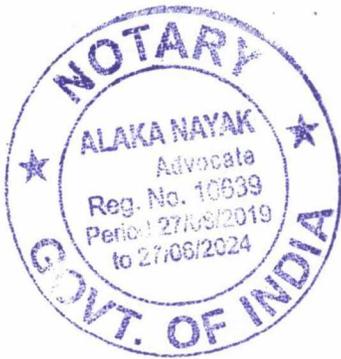
21/06/24

4. The Deponent has been granted sand stone mining rights at the Mining Project at Arajji No.7321B, Village Bhagautidei, Tehsil Chunar and District Mirzapur, Uttar Pradesh.
5. In terms of the reports of the Joint Committee, the Deponent has undertaken the following measures towards the recommendations and observations of the Joint Committee:
- (i) In terms of S.no. 2.10 (f), the Deponent had applied for and received the CTO from the Uttar Pradesh Pollution Control Board (UPPCB). A copy of the CTO dated 05.06.2023 is annexed hereto as **Annexure "A-1"**.
- (ii) In respect of S.No 2.10 (g), the Deponent submits that concerned proponent is registered as an Micro, Small and Medium Enterprises (MSME), and in terms of the Notification dated 24th September, 2020 issued by the Ministry of Jal Shakti (Department of Water Resources, River Development and Ganga rejuvenation), the Deponent has been granted exemption under Clause 1 (v) therein. A copy of the MSME certificate of the Deponent is annexed hereto as **Annexure "A-2"**. A Copy of the said Notification is annexed hereto as **Annexure "A-3"**.
- (iii) In terms of S.no. 2.10 (i), the pillars and their respective coordinates in the mining project area has been constructed and written in clear and visible parameter. Copy of the photographs showing the construction and marking of the pillars is enclosed along with the half -yearly compliance report and filed herein.



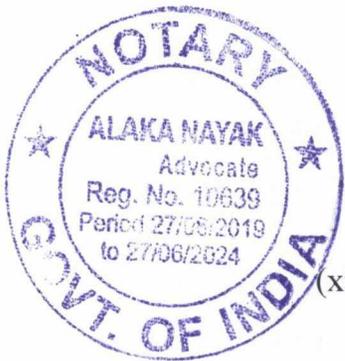
श्री शर्मा

- (iv) In terms of S.no. 2.10 (j), it is submitted that proper wire fencing has been erected all around the periphery of the lease area/mining project. Copy of the photographs showing the fencing is enclosed along with the half -yearly compliance report and filed herein.
- (v) In terms of S.No. 2.10 (k), it is submitted that the Deponent is in the process of installing the ambient air quality stations in terms of the EC. It is submitted, however, that the area of the mining lease being about 1 hectare, the air quality is being monitored regularly and adequately in compliance of the condition under the Environment Clearance. The analysis reports in respect of the air quality is enclosed along with the half -yearly compliance report and filed herein.
- (vi) In terms of S.No.2.10 (l), it is submitted that the half yearly compliance report in terms of the EC has been submitted to the Regional Officer of the concerned Ministry. A copy of the most recent report submitted on 18.04.2024 is annexed hereto as **Annexure "A-4"**.
- (vii) In respect of S.No. 2.10 (m), i.e. raising of plantation around the lease area; it is respectfully submitted that prior to allotment of lease/ mining rights to the Deponent, the area in question was under mining rights for many years to different allottees. Further, due to the nature of the landscape and the ground/soil found upon the Hill, the area is not conducive for green plantation. Despite the foregoing, the Deponent has planted about 150-175 trees around the Industry and undertakes to maintain the same, and make further plantation, wherever possible. Photographs showing the plantation are enclosed along with the half -yearly compliance report filed herein.



2/10/2024

- (viii) In terms of S.No. 2.10 (n), it is submitted that the mining carried out at the mining project area is through manual mode and not blasting, and as such there is no requirement of filing of the blast vibration study report on the part of the Deponent. It is accordingly requested that the said objection may kindly be dispensed with.
- (ix) In terms of S. No.2.10 (o), it is submitted that the Deponent being an MSME has been granted exemption in terms of the EC due to the Deponent using less than 10 KL water per day.
- (x) In terms of S. No. 2.10 (p). it is respectfully submitted that prior to allotment of lease/ mining rights to the Deponent, the area in question was under mining rights for many years to different allottees and due to the extent of deep excavation in the area currently, the Deponent was unable to maintain the slope of the mining bench and ultimate pit, despite its best efforts. However, the Deponent is now maintaining the mines level upper surface to the ground level as per future requirement.
- (xi) In respect of S. No. 2.10 (q) and (r), it is submitted that that water tankers are being used to control dust in the lease area and sprinkling of water is being carried out regularly on the transportation route of vehicles, for dust suppression and haulage road is being maintained. Copy of the photographs showing dust suppression are enclosed along with the half -yearly compliance report filed herein
- (xii) In terms of S. No. 8.10 of the report of the joint committee dated 06.01.2024, it is respectfully submitted that proper wire fencing has been erected all around the periphery of the lease area/mining

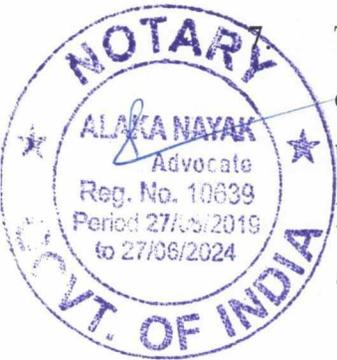


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27/06/2024

project; the air quality is being monitored regularly and adequately in compliance of the condition under the EC; the Deponent has planted about 150-175 trees around the industry and undertakes to maintain the same, and make further plantation, wherever possible. Furthermore, the mobile septic tank has now been constructed in the lease area. The details of the CSR/CER activities undertaken by the Deponent are enclosed along with the half -yearly compliance report filed herein.

6. In addition to the aforesaid, the half yearly compliance report, in terms of the EC, submitted by the Deponent to the Regional Officer, copy of which is annexed hereto as Annexure A-4, contains in detail the status of the compliance of the conditions of the EC, by the Deponent, which are not being repeated herein for the sake of brevity.

The Deponent further undertakes to endeavor to comply with all the conditions and regulations prescribed under the EC and CTO in a time bound manner, including contributing towards any recommended Environment Management Program in their day to day operations and actions.



मो. पी.के.

DEPONENT

23 APR 2024 VERIFICATION

Verified on this the _____ day of April, 2024 at New Delhi that the contents of the above Affidavit have been explained to me in vernacular and are true and correct to my knowledge, no part thereof is false and nothing material has been there from.

मो. पी.के.

DEPONENT

Alaka Nayak
I identify the Deponent who has signed/put T. I. in my presence

CERTIFIED THAT THE DEPONENT
S. No. Smt. / Km. *Manoj Kumar*
S/O. W/O. No. *29 APR 2024*
I identified *Manoj Kumar*
has solemnly affirmed before me at
Delhi on _____ at No. _____
that the contents of the affidavit which
have been read & explained to
him are true & correct to his knowledge



Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

185408/UPPCB/Sonebhadra(UPPCBRO)/CTO/both/MIRZAPUR/2023

Date: 05/06/2023

To,

M/s

SHRI MOHD SHAH(SAND STONE(BUILDING STONE)

ARAZI NO. 732, AREA-1.01 Ha., VILL. BHAGAUTIDEI, TEHSIL-CHUNAR, DISTRICT-MIRZAPUR(U.P.)

Application Id-
21413174

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **SHRI MOHD SHAH(SAND STONE(BUILDING STONE)** located at **ARAZI NO. 732, AREA-1.01 Ha., VILL. BHAGAUTIDEI, TEHSIL-CHUNAR, DISTRICT-MIRZAPUR(U.P.)**. subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA SHRI MOHD SHAH(SAND STONE(BUILDING STONE) **granted for the period from 05/06/2023 to 31/12/2027** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Building Stone (Sand Stone)	20000	Cubic Meters/Year

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	1.0 KLD	Septic Tank	Soak Pit

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
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(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be

dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
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3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Dust emission during manual mining, transportation and loading/unloading of Building Stone (Sand Stone).			Particulate Matter	water sprinkling system and Green Belt for controlling dust emission.

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1		Particulate Matter	Ambient Air Standard as per E(P) Act 1986.

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

- (i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.
 - (ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
 6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.
 7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
 8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This consent is valid for production of Building Stone (Sand Stone)- 20000 Cu Meter/Year by opencast and semi mechanized mining in 1.01 hectare leased ARAZI NO. 732, VILL. BHAGAUTIDEI, TEHSIL-CHUNAR, DISTRICT-MIRZAPUR.
2. Mining unit shall comply with the conditions of Environmental Clearance issued by District Level Environment Impact Assessment Authority (DEIAA) vide Letter No. 17/Parya/DEAC/Sandstone/MZP/2016, Dated- 13.07.2016 and submit its compliance report to UPPCB.
3. The proponent shall ensure the compliance of Hon'ble NGT orders passed in the OA No. 521/2022 Sampooranand Vs State of U.P. in connection with adverse effects on the public and environment due to illegal mining and blasting at higher intensity than the prescribed standard. Mining shall not be done till the resumption of mining activity by Hon'ble NGT.
4. In compliance of Hon'ble NGT order dated 24.04.2023, mining shall be done only after getting permission from District Administration.
5. Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the daytime only.
6. The proponent shall submitted compliance report of condition imposed in EC within every six month.
7. The proponent shall install Ambient Air monitoring station as per condition imposed in Environment Clearance.
8. The proponent shall establish Water sprinkling arrangement for dust suppression.
9. The proponent shall establish Effluent treatment system to treat the waste water from the mine.
10. The proponent shall submit the Ambient air quality monitoring report of impact zone/buffer zone and at the corners of mining lease on quarterly basis to the Board.
11. If the lease agreement expires prior to 31-12-2027, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease.
12. Mining shall be done as per EC issued by DEIAA and directions given by Mining Department/District Administration.
13. Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.
14. Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA.
15. The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD.
16. Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of Building Stone (Sand Stone).
17. Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.
18. Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.
19. All trucks, tractors used in transportation of Building Stone (Sand Stone) shall be covered by canvas sheet to prevent dust emission.
20. Water will be sprayed after loading activity (if Building Stone (Sand Stone) collected could be dry condition)
21. The dust suppression measures like water spraying will be done on the haul roads and working areas.
22. Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.
23. Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place.
24. Industry shall abide by directions given by Hon'ble Court, Hon'ble NGT, MoEF&CC, Central Pollution Control Board, UPPCB and District Administration for protection and safe guard of environment from time

to time.

25. Consent fees if revised, shall be payable by industry from the date of its applicability.

26. Industry shall comply with the relevant provisions of Environmental Laws.

27. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

RAJENDRA SINGH Digitally signed by RAJENDRA SINGH
Date: 2023.06.07 10:47:35 +05'30'

Chief Environmental Officer (circle-2)

Copy to:

Regional Officer, UPPCB, Sonbhadra with direction to send the compliance report of CTO conditions on quarterly basis.

RAJENDRA SINGH Digitally signed by RAJENDRA SINGH
Date: 2023.06.07 10:47:56 +05'30'

Chief Environmental Officer (circle-2)



मिशन LIFE - पर्यावरण के लिए जीवन शैली
(Lifestyle For Environment)
जनसहभागिता का सन्देश



- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइकलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाक्रीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रेफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |



भारत सरकार
Government of India
सूक्ष्म, लघु एवं मध्यम उद्यम मंत्रालय
Ministry of Micro, Small and Medium Enterprises



UDYAM REGISTRATION CERTIFICATE

UDYAM REGISTRATION NUMBER

UDYAM-UP-15-0029345

NAME OF ENTERPRISE

MOHD SHAH

TYPE OF ENTERPRISE *

SNo.	Classification Year	Enterprise Type	Classification Date
1	2023-24	Micro	09/05/2023
2	2022-23	Small	31/01/2023

MAJOR ACTIVITY

MANUFACTURING

SOCIAL CATEGORY OF
ENTREPRENEUR

OBC

NAME OF UNIT(S)

S.No.	Name of Unit(s)
1	Mohd Shah

OFFICAL ADDRESS OF ENTERPRISE

Flat/Door/Block No.	Ghar No 24	Name of Premises/ Building	Mohd Shah
Village/Town	Baheri	Block	Baheri
Road/Street/Lane	Baheri	City	Bareilly
State	UTTAR PRADESH	District	BAREILLY , Pin 243201
Mobile	9412565894	Email:	mohdshah@gmail.com

DATE OF INCORPORATION /
REGISTRATION OF ENTERPRISE

30/01/2019

DATE OF COMMENCEMENT OF
PRODUCTION/BUSINESS

05/01/2023

NATIONAL INDUSTRY
CLASSIFICATION CODE(S)

SNo.	NIC 2 Digit	NIC 4 Digit	NIC 5 Digit	Activity
1	08 - Other mining and quarrying	0810 - Quarrying of stone, sand and clay	08106 - Operation of sand or gravel pits, basalt / porphyry, clay (ordinary), crushing and breaking of stone for use as a flux or raw material in lime or cement, manufacture or as building material, road metal or ballast and other materials for construction	Manufacturing

DATE OF UDYAM REGISTRATION

31/01/2023

* In case of graduation (upward/reverse) of status of an enterprise, the benefit of the Government Schemes will be availed as per the provisions of Notification No. S.O. 2119(E) dated 26.06.2020 issued by the M/o MSME.

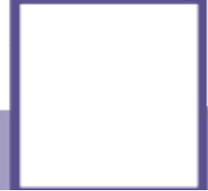
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For any assistance, you may contact:

1. District Industries Centre: BAREILLY (UTTAR PRADESH)

2. MSME-DFO: AGRA (UTTAR PRADESH)

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MINISTRY OF JAL SHAKTI
(Department Of Water Resources, River Development And Ganga Rejuvenation)
(CENTRAL GROUND WATER AUTHORITY)

NOTIFICATION

New Delhi, the 24th September, 2020

S.O. 3289(E).—WHEREAS, on the directions of Hon'ble Supreme Court vide its order dated the 10th December, 1996 passed in Civil writ Petition No 4677 of 1985, MC Mehta Vs Union of India, the Central Government constituted the Central Ground Water Authority (hereafter referred to as the 'Authority') vide notification number S.O. 38 (E), dated the 14th January, 1997 to exercise powers under Section 5 of the Environment (Protection) act, 1986 (29 of 1986) for the purposes of regulation and control of Ground Water management and development and to exercise certain powers and perform certain functions relating thereto;

AND WHEREAS, the Authority has been regulating ground water development and management by way of issuing 'No Objection Certificates' for ground water extraction to industries or infrastructure projects or Mining Projects etc., and framed guidelines in this connection from time to time in twenty two States and two Union territories, where ground water development is not being regulated by the State Government Union Territory administration concerned;

AND WHEREAS, some of the State Governments or, Union territories enacted legislations and issued regulatory directions or orders for regulating ground water development and management;

AND WHEREAS, the Hon'ble National Green Tribunal, New Delhi vide order dated the 15th April 2015 in OA Nos. 204/205/206 of 2014 has issued directions to the Authority to ensure that any person operating tube-well, or any means to extract ground water shall obtain permission from the Authority and shall operate the same subject to the law in force, even if such unit is existing unit or the unit is yet to be established;

AND WHEREAS, the said Hon'ble Tribunal vide its order dated the 09th July, 2015 in OA Nos. 34 and 37 of 2014 directed all industrial units which are members of the Common Effluent Treatment Plants (CETPs) to approach the Authority through State Pollution Control Board for obtaining 'No Objection Certificate' in accordance with the law;

AND WHEREAS, the aforesaid Hon'ble Tribunal vide order dated the 13th July, 2017 in OA No 200- of 2014 directed that every industry should be directed to pay for extraction of such water, that too, subject to the conditions stated in the order permitting such extraction;

AND WHEREAS, the said Hon'ble Tribunal vide its order dated the 28th August, 2018 in O.A. Nos. 176 of 2015 and 59 of 2012 respectively directed the Ministry of Water Resources, River Development and Ganga Rejuvenation to forthwith review the existing mechanism so as to ensure effective steps for conserving the groundwater resources;

AND WHEREAS, in pursuance of the directions of the Hon'ble National Green Tribunal and powers conferred by sub-section (3) of section 3 and section 5 of the Environment (Protection) Act, 1986 the Authority, with a view to protect the ground water resources had circulated the draft guidelines for grant of 'No Objection Certificate' on the 11th October, 2017 inviting comments and suggestions from all the stakeholders;

AND WHEREAS, all objections and suggestions received in response to the said draft guideline have been duly considered by the Central Government, the Authority notified the guidelines to regulate groundwater over-exploitation and to conserve the groundwater resources in the country vide notification number S.O. 6140 (E), dated the 12th December, 2018;

AND WHEREAS, the aforesaid Hon'ble Tribunal vide order dated the 03rd January 2019 in the OA No. 176 of 2015 directed that the above mentioned notification dated the 12th December, 2018 may not be given effect to as it is unsustainable if tested on 'Precautionary Principle, Sustainable development as well as Inter-generational Equity Principles' and if implemented, will result in fast depletion of groundwater and damage to water bodies and will be destructive of the fundamental right to life under Article 21 of the Constitution of India;

AND WHEREAS, the said Hon'ble Tribunal vide order dated the 11th September, 2019 constituted a committee to deliberate on steps for preventing depletion of groundwater, robust monitoring mechanism

against unauthorised extractions and fulfillment of 'No Objection Certificate' conditions, environment compensation etc and to submit a report;

AND WHEREAS, the aforesaid committee submitted the report along-with draft guidelines to regulate groundwater extraction and groundwater conservation in Hon'ble Tribunal on the 16th March, 2020;

AND WHEREAS, the above said Hon'ble Tribunal vide order dated the 20th July, 2020 directed to comply with certain points for sustainable groundwater management while issuing 'No Objection Certificates' to commercial establishments by the Authority;

Now therefore, in pursuance of the directions of Hon'ble National Green Tribunal and the powers conferred by sub-section (3) of Section 3 read with Section 5 of the Environment (Protection) Act, 1986 (29 of 1986), the Department of Water Resources, River Development & Ganga Rejuvenation, hereby notifies the guidelines to regulate and control groundwater extraction in the country in supersession to this Ministry notification vide S.O. 6140 (E), dated the 12th December, 2018 as per the Schedule below:

SCHEDULE

Guidelines to regulate and control ground water extraction in India

(with immediate effect)

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[F. No. CGWA-21/4/2020-CGWA]

ASHISH KUMAR, Director

ANNEXURES

- Annexure I: Estimation of water requirements for drinking and domestic use.
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- Annexure III: Measures to be adopted to ensure prevention from pollution in the plant premises of polluting industries/ projects.
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- Annexure VII: Supreme Court Order in Civil Writ petition 36 of 2009 regarding measures for prevention of fatal accidents of small children due to their falling into abandoned bore wells and tube wells.
- Annexure VIII: List of States/ Union territories where ground water extraction is being regulated by Central Ground Water Authority (CGWA)
- Annexure IX: Glossary of technical terms used
- Annexure X : Annual water audits by the industries

Guidelines to regulate and control groundwater extraction in India**Preamble and Background:**

On the directions of Hon'ble Supreme Court vide its order dated 10th December, 1996 passed in Civil writ Petition No 4677 of 1985, MC Mehta Vs Union of India, the Central Government had constituted the Central Ground Water Board as Authority vide notification number S.O. 38 (E), dated the 14th January, 1997 to exercise powers under sub section (3) of section 3 of the Environment (Protection) act, 1986 (29 of 1986) for the purposes of regulation and control of Ground Water Management and Development and to exercise certain powers and perform certain functions as per the said Act.

The Authority has been regulating ground water development and management by way of issuing 'No Objection Certificates' for ground water extraction to industries or infrastructure projects or Mining Projects etc., and framed guidelines in this connection from time to time applicable in twenty two States and two Union territories, where ground water development is not being regulated by the State Government and Union territory administration concerned.

To have sustainable management of water resources in the country groundwater abstraction guidelines have been prepared to regulate groundwater extraction and conserve the scarce groundwater resources in the country.

These guidelines will come into force with immediate effect from the date of Gazette Notification and will supersede all earlier guidelines issued by the Central Ground Water Authority (CGWA).

These guidelines will have pan India applicability. Ground water abstraction in States/ Uts (which are not regulating ground water abstraction) shall continue to be regulated by Central Ground Water Authority.

Further, wherever States/ Uts have come out with their own groundwater abstraction guidelines, which are inconsistent with the CGWA guidelines, the provisions of CGWA guidelines will prevail. However, in case the guidelines followed by such States/ Uts contain some more stringent provisions than CGWA guidelines, such provisions may also be given effect to by the States/ Uts Authorities in addition to those contained in the CGWA guidelines. States may be at liberty to suggest additional conditions/ criteria based on the local hydro-geological situations which shall be reviewed by CGWA/Ministry of Jal Shakti, Government of India before acceptance.

All new/existing industries, industries seeking expansion, infrastructure projects and mining projects abstracting ground water, unless specifically exempted under Para 1.0 below, will be required to seek No Objection Certificate from Central Ground Water Authority or, the concerned State/ UT Ground Water

Authority as the case may be. The entire process of grant of No Objection Certificate shall be online through a web based application system.

Water management plans shall be prepared by all the State Ground Water Authorities/ Organizations for all Over-exploited, Critical and Semi-critical assessment units starting with Over-exploited units. Water management plans shall be reviewed and updated periodically. Water management plans, data on water availability and scarcity and policy framed in this regard shall be placed on the websites of Central Ground Water Authority/ State Ground Water Authority.

1.0 Exemptions from seeking No Objection Certificate:

Following categories of consumers shall be exempted from seeking No Objection Certificate for ground water extraction:

- (i) Individual domestic consumers in both rural and urban areas for drinking water and domestic uses.
- (ii) Rural drinking water supply schemes.
- (iii) Armed Forces Establishments and Central Armed Police Forces establishments in both rural and urban areas.
- (iv) Agricultural activities.
- (v) Micro and small Enterprises drawing ground water less than 10 cum/day.

1.1 Registration of Drilling Rigs

State / Ut Governments shall be responsible for registering drilling rigs operating within their jurisdiction and for maintaining the database of wells drilled by them. Appropriate link shall be provided in CGWA portal for making the data available to CGWA.

2.0 Drinking & Domestic use for Residential apartments/ Group Housing Societies/ Government water supply agencies in urban areas

For grant of No Objection Certificate for ground water extraction, the project proponent has to furnish the details as per the guidelines issued by the CGWA in proper format as available in CGWA website. No Objection Certificate for new /existing wells shall be granted only in such cases where the local Government water supply agency is unable to supply requisite amount of water in the area.

No Objection Certificate shall be granted subject to the following specific conditions:

- i) Installation of Sewage Treatment Plants shall be mandatory for all residential apartments/ Group Housing Societies where ground water requirement is more than 20 m³/day. The water from Sewage Treatment Plants shall be utilized for toilet flushing, car washing, gardening etc.
- ii) The No Objection Certificate shall be valid for a period of five years from the date of issue or till such time local Government water supply is provided to the project area, whichever is earlier. In case the project proponent receives water supply from the concerned local Government Water Supply Agency during the validity of the No Objection Certificate, intimation regarding availability of public water supply shall be sent by the project proponent to CGWA and No Objection Certificate will be cancelled by the Authority. In other cases, the project proponent will apply for renewal of No Objection Certificate, ninety days before the expiry of No Objection Certificate.
- iii) Proponents shall be liable to pay ground water abstraction charges for the quantum of ground water proposed to be extracted, as per rates mentioned in Table 5.1.

Documents to be submitted with the application

- a) Details of water requirement computed as per National Building Code, 2016 (**Annexure I**), taking into account recycling/ reuse of treated water for flushing etc.
- b) Affidavit on non-judicial stamp paper of Rs. 10/- by the applicant, confirming non/ inadequate availability of public water supply in case of users requiring ground water up to 10 m³/ day for drinking/ domestic use.
- c) Certificate of non-availability of water from local government water supply agency in cases requiring ground water in excess of 10 m³/ day for drinking/ domestic use. Government water supply agencies

applying for No Objection Certificate shall submit copy of government approval of the scheme/project proposed to be implemented.

- d) Ground water quality data of existing bore well/ tube well/ dug well from any National Accreditation Board for Testing and Calibration Laboratories (NABL) accredited laboratory or Govt. approved laboratory (in case of existing projects applying for no objection certificate)
- e) Proposal for rain water harvesting/ recharge within the premises as per Model Building Bye Laws issued by Ministry of Housing & Urban Affairs.

3.0 Agriculture Sector

Agriculture sector is the backbone of the Indian economy. As per Minor Irrigation Census 2013-14, 87.86% of wells are owned by marginal, small and semi-medium farmers having land holding up to 4 hectares (ha). Around 9.18 % of wells are owned by medium farmers having land holding 4 – 10 ha and 2.96% of the wells are owned by big farmers having land holding more than 10 ha.

Considering the number of ground water abstraction structures, regulation of ground water in agriculture sector through a 'command and control' strategy will prove to be an arduous task. Therefore, a participatory approach for sustainable ground water management would be more productive.

States/Uts are advised to review their free/subsidized electricity policy to farmers, bring suitable water pricing policy and may work further towards crop rotation/diversification/other initiatives to reduce over-dependence on groundwater.

Agriculture sector shall be exempted from obtaining No Objection Certificate for ground water extraction.

4.0 Commercial Use

No new major industries shall be granted No Objection Certificate in over-exploited assessment areas except as per the policy guidelines.

Availability of ground water resources shall be given due regard while considering applications for grant of No Objection Certificate for commercial use.

Commercial entities extracting ground water shall be required to submit online annual water audit report including an audit of water use as mentioned in the relevant sections. CGWA/ State Ground Water Authority (SGWA) shall publish all such audit reports online.

CGWA/ SGWAs shall engage independent agencies to verify the compliance of No Objection Certificate conditions periodically.

4.1 Industrial Use

In Over-exploited assessment units, No Objection Certificate shall not be granted for ground water abstraction to any new industry except those falling in the category of Micro, Small and Medium Enterprises (MSME). However, No Objection Certificate for drinking/ domestic use for work force, green belt use by these new industries shall be permitted. Expansion of existing industries involving increase in quantum of ground water abstraction in over-exploited assessment units shall not be permitted. No Objection Certificate shall not be granted to new packaged water industries in Overexploited areas, even if they belong to MSME category.

No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:

- i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
- ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
- iii) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to CGWA. All such industries shall be

- required to reduce their ground water use by at least 20% over the next three years through appropriate means.
- iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in Section 15 shall be mandatory for industries drawing/ proposing to draw more than 10 m³/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 15 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Detailed guidelines for design and construction of piezometers are given in **Annexure II**. Monthly water level data shall be submitted to the CGWA through the web portal.
 - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
 - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
 - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution (**Annexure III**).
 - viii) All industries drawing ground water in safe, semi-critical and critical assessment units shall be required to pay ground water abstraction charges as applicable as per Tables 5.2 A and 5.3 A.
 - ix) All existing industries drawing ground water in over-exploited assessment units shall be liable to pay ground water restoration charges as applicable as per Tables 5.2 B and 5.3 B.

Documents to be submitted with the application

- (a) An affidavit on non judicial stamp paper of Rs. 10/- regarding non availability of water supply from local government agencies in cases where ground water requirement is up to 10 m³/day.
- (b) Certificate regarding non/ partial availability of fresh water/ treated waste water supply from the local government water supply agency in cases where requirement of ground water is more than 10 m³/day.
- (c) Ground water quality data of existing bore well/ tube well/ dug well from any NABL accredited laboratory or Govt. approved laboratory (in case of existing projects applying for No Objection Certificate)
- (d) Water quality data of bore well/ tube well/ dug well in respect of existing industries from NABL accredited laboratories/Government approved laboratories.
- (e) Proposal for rain water harvesting/ recharge within the premises as per Model Building Bye Laws issued by Ministry of Housing & Urban Affairs.
- (f) **Impact Assessment report:** All projects extracting/proposing to extract ground water in excess of 100 m³/day in Over-exploited, Critical and Semi-critical areas shall have to mandatorily submit impact assessment report of existing/ proposed ground water withdrawal on the ground water regime and also socio-economic impacts report prepared by accredited consultants. Pro-forma for the report is given in **Annexure IV**.

4.2 Mining Projects

All existing as well as new mining projects will be required to obtain No Objection Certificate for ground water abstraction. Since mining projects are location specific, there will be no ban on grant of No Objection Certificate for abstraction of ground water for such projects in over-exploited assessment units.

No Objection Certificate for mining projects shall be granted subject to the following specific conditions:

- i) It shall be mandatory for all the mining industries to ensure that water available from de-watering operations is properly treated and should be gainfully utilized for supply for irrigation, dust

suppression, mining process, recharge in downstream and for maintaining e-flows in the river system.

- ii) Construction of observation well(s) (piezometers) along the periphery in the premises, for monthly ground water level monitoring, shall be mandatory for mines drawing/ proposing to draw more than 10 m³/day of ground water. Depth and aquifer zone tapped in the piezometer shall be commensurate with that of pumping well/ wells.
- iii) In addition, the proponent shall monitor ground water levels by establishing observation wells (piezometers) in the core and buffer zones as specified in the No Objection Certificate.
- iv) In case of coal and other base metal mining the project proponent shall use the advance dewatering technology (by construction of series of dewatering abstraction structures) to avoid contamination of surface water.
- v) In addition to this, all mining units shall also monitor the water quality of mine seepage and mine discharge through NABL accredited/ Govt. approved laboratories and the same shall be submitted at the time of self compliance.
- vi) All mining projects drawing ground water in safe, semi-critical and critical assessment units shall be required to pay ground water abstraction charges as applicable as per Tables 5.4 A.
- vii) All mining projects drawing ground water in over-exploited assessment units shall be liable to pay ground water restoration charges as per Table 5.4 B.

Documents to be submitted with the application

- (a) Mining plan approved by the concerned Govt. agency/ department.
- (b) Proposal for rain water harvesting/ recharge within the premises as per Model Building Bye Laws issued by Ministry of Housing & Urban Affairs.
- (c) Comprehensive report prepared by accredited consultant on ground water conditions in both core and buffer zones of the mine, depth wise and year wise mine seepage calculations, impact assessment of mining and dewatering on ground water regime and its socio-economic impact, details of recycling, reuse and recharge, reduction of pumping with use of technology for mining and water management to minimize and mitigate the adverse impact on ground water, based on local conditions. Format for report is given in **Annexure V**.

4.3 Infrastructure projects:

Since infrastructure projects are location specific, grant of No Objection Certificate to such projects located in over-exploited assessment units shall not be banned. New infrastructure projects/ residential buildings may require dewatering during construction activity and/ or use ground water for construction. In both cases, applicants shall seek No Objection Certificate from CGWA before commencement of work. However, in over-exploited assessment units, use of ground water for construction activity shall be permitted only if no treated sewage water is available within 10 km radius of the site. New as well as existing Infrastructure projects shall also be required to seek No Objection Certificate for abstraction of ground water.

No 'No Objection Certificate' shall be granted for extraction of groundwater for Water Parks, Theme Parks and Amusement Parks in over-exploited assessment units.

Indicative list of Infrastructure projects is given in Annexure VI.

The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:

- i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data through the web portal to CGWA/SGWA as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by CGWA/SGWA.

- ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³/day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.
- iii) For infrastructure dewatering/ construction activity, No Objection Certificate shall be valid for specific period as per the detailed proposal submitted by the project proponent.
- iv) All infrastructure projects drawing ground water in safe, semi-critical and critical assessment units shall be required to pay ground water abstraction charges as applicable as per Table 5.3 A.
- v) All infrastructure projects (new/ existing) drawing ground water in over-exploited assessment units shall be liable to pay ground water restoration charges as per Table 5.3 B.

Documents to be submitted with the application

- (a) In cases where dewatering is involved, submission of impact assessment report prepared by an accredited consultant on the ground water situation in the area giving detailed plan of pumping, proposed usage of pumped water and comprehensive impact assessment of the same on the ground water regime shall be mandatory. The report should highlight environmental risks and proposed management strategies to overcome any significant environmental issues such as ground water level decline, land subsidence etc.
- (b) An affidavit on non judicial stamp paper of Rs. 10/- regarding non availability of water from any other source in case water is required for construction in safe and semi critical areas.
- (c) Certificate from a government agency regarding non availability of treated sewage water for construction within 10 km radius of the site in critical and over-exploited areas.
- (d) Certificate of non-availability of water from local government water supply agency in respect of all categories of assessments units for commercial use.
- (e) Proposal for rain water harvesting/ recharge within the premises as per Model Building Bye Laws issued by Ministry of Housing & Urban Affairs.
- (f) Details of water requirement computed as per National Building Code, 2016 (**Annexure I**), taking into account recycling/ reuse of treated water for flushing etc. (in case of completed infrastructure projects for commercial use).
- (g) Completion certificate from the concerned agency for infrastructure projects requiring water for commercial use.

5.0 Ground water abstraction/ restoration charges

All residential apartments/ group housing societies/ Government water supply agencies in urban areas shall be required to pay ground water abstraction charges.

All industries/mining/ infrastructure projects drawing ground water in safe, semi-critical and critical assessment units will have to pay ground water abstraction charges based on quantum of ground water extraction and category of assessment unit as per details given in this guideline.

All existing mining/ infrastructure projects and existing industries including MSME drawing ground water in over-exploited assessment units will have to pay ground water restoration charges based on quantum of ground water extraction. Further, new MSME, new infrastructure and new Mining projects in over exploited areas shall also be required to pay ground water restoration charges.

Existing industries, infrastructure units and mining projects which have installed/constructed artificial recharge structures in compliance of the conditions prescribed in the groundwater guidelines prevailing at the time of grant of No Objection Certificate or its renewal shall be eligible for a rebate of 50% (fifty percent) in the ground water abstraction charges/ground water restoration charges, subject to their satisfactory performance and verification.

The revenue generated from the proposed water abstraction/ restoration charges shall be kept in a separate fund for implementation of site specific suitable demand/ supply side interventions.

5.1 Rates of Ground water abstraction /restoration charges**I. Drinking and domestic use for residential apartments/ group housing societies/ Government water supply agencies in Urban areas**

All residential apartments/ Group Housing Societies requiring water only for drinking/domestic use requiring No Objection Certificate would pay ground water abstraction charges as per rates given below in Table 5.1.

Table 5.1 Ground Water Abstraction charges for Drinking & Domestic use.

Quantum of Groundwater withdrawal (m ³ /month)	Rate of ground water abstraction charges (Rs. per m ³)
0-25	No charge
26-50	1.00
>50	2.00

Government water supply agencies and Government infrastructure projects shall pay Ground water abstraction Charges @ Rs. 0.50 per m³.

II. Packaged Drinking Water units

Rates of ground water abstraction charges for packaged drinking water units in safe, semi-critical and critical assessment units are given in Table 5.2 A and those for ground water restoration charges in over-exploited assessment units are given in Table 5.2 B.

Table 5.2 A: Rates of ground water abstraction charges for packaged drinking water units (Rs per m³)

S.No.	Category of area ↓ Ground water use →	Quantum of ground water withdrawal				
		Up to 50m ³ /day	51 to <200 m ³ /day	200 to <1000 m ³ /day	1000 to <5000 m ³ /day	5000 m ³ /day and above
1.	Safe	1.00	3.00	5.00	8.00	10.00
2.	Semi-critical	2.00	5.00	10.00	15.00	20.00
3.	Critical	4.00	10.00	20.00	40.00	60.00

Table 5.2 B: Rates of ground water restoration charges for packaged drinking water units (Rs per m³)

S.No.	Category of area ↓ Ground water use →	Quantum of ground water withdrawal				
		Up to 50 m ³ /day	51 to <200 m ³ /day	200 to <1000 m ³ /day	1000 to <5000 m ³ /day	5000 m ³ /day and above
1.	Over-exploited (existing industries only)	8.00	20.00	40.00	80.00	120.00

III. Other Industries & infrastructure projects

Rates of ground water abstraction charges for other industries and infrastructure projects in safe, semi-critical and critical assessment units are given in Table 5.3 A and those for ground water restoration charges in over-exploited assessment units are given in Table 5.3 B.

Table 5.3 A: Rates of Ground Water abstraction charges for other industries & infrastructure projects (Rs per m³)

S.No.	Category of area ↓ Ground water use →	Quantum of ground water withdrawal			
		< 200 m ³ /day	200 to <1000 m ³ /day	1000 to <5000 m ³ /day	5000 m ³ /day and above
1.	Safe	1.00	2.00	3.00	5.00
2.	Semi-critical	2.00	3.00	5.00	8.00
3.	Critical	4.00	6.00	8.00	10.00

Table 5.3 B: Rates of ground water restoration charges for other industries & infrastructure projects (Rs per m³)

S.No.	Category of area ↓ Ground water use →	Quantum of ground water withdrawal			
		< 200 m ³ /day	200 to <1000 m ³ /day	1000 to <5000 m ³ /day	5000 m ³ /day and above
1.	Over-exploited (existing industries / new Industries as per the present Guidelines)	6.00	10.00	16.00	20.00

IV. Mining projects

Rates of ground water abstraction charges for mining, which are drawing ground water in safe, semi-critical and critical assessment units are given in Table 5.4 A and those for ground water restoration charges in case of projects drawing ground water in over-exploited assessment units are given in Table 5.4 B.

Table 5.4 A: Rates of ground water abstraction charges for mining (Rs. per m³)

S.No.	Category of area ↓ Ground water use →	Quantum of ground water withdrawal			
		< 200 m ³ /day	200 to <1000 m ³ /day	1000 to <5000 m ³ /day	5000 m ³ /day and above
1.	Safe	1.00	2.00	2.50	3.00
2.	Semi-critical	2.00	2.50	3.00	4.00
3.	Critical	3.00	4.00	5.00	6.00

Table 5.4 B: Rates of ground water restoration charges for mining (Rs. per m³)

S.No.	Category of area ↓ Ground water use →	Quantum of ground water withdrawal			
		< 200 m ³ /day	200 to <1000 m ³ /day	1000 to <5000 m ³ /day	5000 m ³ /day and above
1.	Over-exploited	4.00	5.00	6.00	7.00

6.0 Bulk Water Supply

All private tankers abstracting ground water and use it for supply as bulk water suppliers will now mandatorily seek No Objection Certificate for ground water abstraction. The bulk water suppliers through tankers drawing ground water in safe, semi-critical and critical assessment units shall pay groundwater abstraction charges as per the **Table-6.1 A**. The bulk water suppliers drawing ground water in over-exploited assessment units shall pay the groundwater restoration charges as per the **Table-6.1 B**. All tankers will have to install GPS based system for their monitoring of movement/area of operation.

Modalities for issue of No Objection Certificate for bulk/tanker water supplies shall be worked out in consultation with States/Uts and suitable guidelines in this regard will be framed and issued separately for the same.

Table-6.1A: Groundwater abstraction charges for Bulk/Tanker water supplies

Category	Rate per m ³ (in Rs.)
Safe	10
Semi Critical	20
Critical	25

Table-6.1B: Groundwater abstraction charges for Bulk/Tanker water supplies

Category	Rate per m ³ (in Rs.)
Over Exploited	35

7.0 Abstraction of Saline ground water

Abstraction of saline ground water in areas having either saline ground water at all depths or pockets of saline ground water in an otherwise fresh water area for use by industries/ dewatering by infrastructure/ mining projects including those located in over-exploited areas would be encouraged. Such industries shall be exempted from paying ground water abstraction charges.

The list of such assessment units having saline ground water at all depths as per the latest assessment of dynamic ground water resources will be made available by the CGWA in their website. However, due care shall be taken in respect of disposal of effluents by the units so as to protect the water bodies and the aquifers from pollution.

Detailed guidelines in this regard shall be prepared and issued separately.

8.0 Protection of Wetland Areas

The wet land areas in the country are very crucial as they are direct reflection of the presence of ground water in such areas. The protection of the wetland areas is being separately handled by the Wetland Authorities. Since ground water is very crucial for the survival of the wetland area, any excessive ground water development within the zone of wetland area would affect the volume of water in that wetland.

Projects falling within 500 m. from the periphery of demarcated wetland areas shall mandatorily submit a detailed proposal indicating that any ground water abstraction by the project proponent does not affect the protected wetland areas. Furthermore, before seeking permission from CGWA, the projects shall take consent/approval from the appropriate Wetland Authorities to establish their projects in the area.

9.0 General compliance conditions in No Objection Certificate

- i. Installation of digital water flow meter (conforming to BIS/ IS standards) having telemetry system in the abstraction structure(s) shall be mandatory for all users seeking No Objection Certificate and intimation regarding their installation shall be communicated to the CGWA within 30 days of grant of No Objection Certificate through the web-portal.
- ii. Proponents shall mandatorily get water flow meter calibrated on from an authorized agency once in a year.
- iii. Proponents shall install roof top rain water harvesting & recharge systems in the project area.
- iv. Proponents shall pay Ground Water Abstraction/ Restoration Charges based on quantum of ground water extraction as applicable as per the rates given in Section 6.
- v. Construction of purpose-built observation wells (piezometers) for ground water level monitoring shall be mandatory as per Section 15. Water level data shall be made available to CGWA through web portal. Detailed guidelines for construction of piezometers are given in **Annexure-II**.
- vi. Proponents shall monitor quality of ground water from the abstraction structure(s) once in a year. Water samples from bore wells/ tube wells / dug wells shall be collected during April/May every year and analysed in NABL accredited laboratories for basic parameters (cations and anions), heavy metals, pesticides/ organic compounds etc. Water quality data shall be made available to CGWA through the web portal.
- vii. If the existing well becomes defunct due to mechanical failure within the validity period of No Objection Certificate, the user can construct a replacement well under intimation to CGWA on web portal. The defunct well shall be properly sealed (**Refer Annexure VII**). The user will be required to submit documentary proof in this regard. However, if the existing abstraction structures fails to yield water and he proponent desires to drill another tubewell in the same premises, prior permission of the Authority shall be required. If the replacement well is to be drilled in some different place, the proponent shall obtain fresh No Objection Certificate.
- viii. Wherever feasible, requirement of water for greenbelt (horticulture) shall be met from recycled / treated waste water.
- ix. In case of change of ownership, new owner of the industry will have to apply for incorporation of necessary changes in the No Objection Certificate with documentary proof within 60 days of taking over possession of the premises.

10.0 Monitoring of compliance of No Objection Certificate Conditions

To monitor the compliance of No Objection Certificate conditions, Central Ground Water Authority and State/ UT Ground Water Authorities shall take the following steps:

- a. Suitable MIS will be developed for compliance monitoring.
- b. District Collectors/Deputy Commissioners (DCs) /District Magistrates (DMs) are authorized to take enforcement measures like sealing of unauthorized ground water abstraction structures, disconnection of electricity, launching of prosecution against those violating the No Objection Certificate conditions and taking action for imposition of Environmental Compensation.
- c. Technical officers of CGWB/ CGWA and State groundwater organizations are authorized to take actions with respect to monitoring and periodic inspections with the approval of competent authority.
- d. In case of violation of any of the No Objection Certificate conditions, the proponents shall be liable to pay the penalties as per **Section 16**.

11.0 Renewal of No Objection Certificate

No objection certificate shall be renewed periodically, subject to the compliance of the conditions mentioned therein:

- i. The applicant shall apply for renewal of No Objection Certificate at least ninety days prior to expiry of its validity.
- ii. Application for renewal of No Objection Certificate shall be accompanied by the Compliance Report.
- iii. Before granting renewal, Central Ground Water Authority or State/ Ut Authority shall satisfy itself that the conditions of No Objection Certificate have been complied with.
- iv. In case of change in category of the assessment unit, renewals would be granted with conditions as laid down for new category.
- v. No Objection Certificate will be renewed for the terms specified for various uses as follows:

Category	Use	Term of renewal
Critical, Semi-critical and safe	Infrastructure projects for drinking & domestic use and urban Water Supply Agencies	5 years
	Industries	3 years
	Mines	2 years
Over exploited	All users in 'Over-exploited areas'	2 years

- vi. If the application for renewal is submitted in time and the CGWA/ the respective State/ Ut Authority is unable to process the application in time, No Objection Certificate shall be deemed to be extended till the date of renewal of No Objection Certificate.
- vii. If the proponent fails to apply for renewal within 3 months from the date of expiry of No Objection Certificate, the proponent shall be liable to pay Environmental Compensation for the period starting from the date of expiry of No Objection Certificate till No Objection Certificate is renewed by the competent authority.

12.0 Extension of No Objection Certificate

If the proponent is unable to construct the well(s) during the validity period of No Objection Certificate for genuine reasons, the proponent will have to apply for extension of No Objection Certificate. Application for extension should be supported by documents justifying the reasons for delay. Other conditions for grant of extension of No Objection Certificate will be the same as that for fresh No Objection Certificate.

Extension of No Objection Certificate will be granted for a maximum period of two years. No further extension will be granted after the expiry of the extended period. In that case, the applicant will have to apply afresh for grant of No Objection Certificate.

13.0 Delegation of powers against illegal groundwater withdrawal

Central Ground Water Authority has appointed the District Magistrate/ District Collector/ Sub Divisional Magistrates of each Revenue District/Sub division as Authorized Officers, who have been delegated the power to seal illegal wells, disconnect electricity supply to the energised well, launch prosecution against offenders etc. including grievance redressal related to ground water in their respective jurisdictions.

In order to further decentralise and strengthen the monitoring and compliance mechanism as per the guidelines, officials of concerned Departments of Revenue and Industries of the States/Uts shall be appointed as Authorised Officers in consultation with the State/Ut Governments.

A copy of the No Objection Certificate issued by the CGWA in the No Objection Certificate Application Portal (NOCAP) will be forwarded to the respective District Magistrate/ District Collector. In case of any violation of the directions of Central Ground Water Authority and non-fulfilment of the conditions laid

down in the No Objection Certificate, the Authorised Officers will file appropriate Petition/Original Application etc under sections 15 to 21 of the Environment (Protection) Act, 1986 in appropriate Courts.

14.0 Ground Water Level Monitoring

All the project proponents (drawing ground water more than 10 cum/d) have to mandatorily construct Piezometers (observation wells) within their premises for monitoring of the ground water levels. Such a mechanism of compliance conditions has been made to ensure that every month the ground water level in the project area can be monitored and observed. In this regard the necessary criteria for monitoring of water levels through piezometers by the project proponents is given in Table 14.1.

Table 14.1 No. of Piezometers to be constructed & Type of Water Level Monitoring Mechanism

S.No.	Quantum of Ground water withdrawal (cum/d)	No. of piezometer required	Monitoring mechanism		
			Manual	DWLR	DWLR with Telemetry
1	<10	0	0	0	0
2	11-50	1	1	0	0
3	51-500	1	0	1	0
4	>500	2	0	1	1

The piezometer shall be suitably located to ensure that zone of aquifer tapped in the piezometer is the same as that of the pumping well.

15.0 Environmental Compensation

Extraction of ground water for commercial use by industries, infrastructure units and mining projects without a valid No Objection Certificate from appropriate authority shall be considered illegal and such entities shall be liable to pay Environmental Compensation for the quantum of ground water so extracted. The norms prescribed by Central Pollution Control Board (CPCB) shall be utilized for calculating the Environmental compensation as mentioned below:

$$EC_{GW} = \text{Ground water consumption per day} \times \text{Environmental Compensation rate (ECR}_{GW}) \times \text{No. of days} \times \text{Deterrence factor}$$

where ground water consumption is in m³/day and ECR_{GW} in Rs./ cum

15.1 Rates of Environmental Compensation:

Rates of Environmental Compensation (ECR_{GW}) for various types of users in different categories of assessment units are given in Table 15.1 to 15.3.

Table 15.1 : ECR_{GW} for Packaged Drinking Water units

S.No.	Area Category	Water Consumption (cum/day)			
		<200/	200 to <1000	1000 to <5000	5000 & above
		Environmental Compensation Rate (ECR _{GW}) in Rs./m ³			
	Safe	12	18	24	30
2	Semi critical	24	36	48	60
3	Critical	36	48	66	90
4	Over- exploited	48	72	96	120

Note :-Minimum EC_{GW} shall not be less than Rs 1,00,000/-

Table 15.2: ECR_{GW} for Mining/ infrastructure dewatering projects

S.No.	Area Category	Water Consumption (cum/day)			
		<200	200 to <1000	1000 to <5000	5000 & above
		Environmental Compensation Rate (ECR _{GW}) in Rs./m ³			
1	Safe	15	21	30	40
2	Semi critical	30	45	60	75
3	Critical	45	60	85	115
4	Over- exploited	60	90	120	150

Note :-Minimum EC_{GW} shall not be less than Rs 1,00,000/-

Table 15.3: ECR_{GW} for Industrial units

S.No.	Area Category	Water Consumption (cum/day)			
		<200	200 to <1000	1000 to <5000	5000 & above
		Environmental Compensation Rate (ECR _{GW}) in Rs./m ³			
1	Safe	20	30	40	50
2	Semi critical	40	60	80	100
3	Critical	60	80	110	150
4	Over- exploited	80	120	160	200

Note :-Minimum EC_{GW} shall not be less than Rs 1,00,000/-

15.2 Deterrent Factors to compensate losses and environmental damage (for packaged drinking water units, mining, industries and infrastructural dewatering projects)

The following deterrent factors based on the duration of illegal ground water extraction shall be levied to compensate for the losses and environmental damages as detailed in Table 15.4.

Table 15.4: Deterrent factor based on quantum of ground water withdrawal and number of years of illegal withdrawal

S.No.	Water Consumption	Deterrence Factor		
		< 2 years	2-5 years	>5 years
1	<1000 KLD	1.00	1.00	1.25
2	1000-5000 KLD	1.00	1.00	1.50
3	>5000 KLD	1.00	1.25	2.00

Note: KLD – Kilolitre per day

16.0 Provision of Penalty

Penalty shall be imposed on the proponents for non-compliance of No Objection Certificate conditions issued by the appropriate authority. Rates of penalty proposed for non-compliance of various conditions of No Objection Certificate are given in Table 16.1. The rates of the penalty shall be reviewed periodically with the approval of competent authority in Ministry of Jal Shakti.

Table 16.1: Penalty provision for non Compliance of No Objection Certificate conditions

S. No.	Items	Charges in Rs.
1	Non installation/faulty Digital water Flow meter with telemetry system.	200000
2	Non disclosure/ construction of additional groundwater abstraction structures a) Non-functional Structures. b) Defunct/Abandoned Note: Given rates are for unit non-functional/defunct/abandoned structures. This shall be multiplied with total such structures to arrive at consolidated penalty.	200000 100000
3	Reporting of fresh water zones as Brackish / Saline zones in application.	200000
4	Non Installation of Piezometer.	200000
5	Non Installation/faulty DWLR/Telemetry system	100000
6	Non Construction/Inadequate capacity of Recharge / Water conservation structures.	500000
7	Non maintenance of Recharge structures.	200000
8	Injection of treated/untreated water into the aquifer system. Note: In addition to penalty, the proponent shall bear the cost of aquifer remediation as per the provisions of Environment (Protection) Act, 1986.	1000000
9	Non Submission of Water level/Water quality Data.	50000
10	Non-maintenance of log book of daily withdrawal/non submission of Groundwater abstraction data.	50000
11	Non submission of photograph of recharge structure(s).	50000
12	Non Submission of Self Compliance report.	100000
13	Construction of groundwater abstraction structures by un authorized/unregistered Drilling Rigs (per structures).	100000
14	Non registration of water supply tankers.	500000
15	Submission of false information/ undertaking.	100000

Charges shall also be payable for correction/modification in the existing issued No Objection Certificate letter. The details of such charges are given in [Table 16.2](#).

Table 16.2: Proposed Charges for correction/Modification in the existing issued No Objection Certificate

S. No.	Items	Charges in Rs.
1	Change in recharge quantum	10000
2	Change in User ID.	5000
3	Change in firm Name	5000
4	Extension of No Objection Certificate	5000
5	Issuance of duplicate No Objection Certificate	5000
6	Issuance of corrigendum to No Objection Certificate	5000
7	Any other items/corrections etc	5000

17.0 Other important Conditions (Applicable to all):

- i. Sale of ground water by a person/ agency not having valid no objection certificate from CGWA/State Ground Water Authority is not permitted.
- ii. In infrastructure projects, paved/parking area must be covered with interlocking/perforated tiles or other suitable measures to ensure groundwater infiltration/harvesting.
- iii. In case of Infrastructure projects, the firm/entity shall ensure implementation of dual water supply system in the projects. Compliance of the same shall be submitted through the web portal.
- iv. Non-compliance of conditions mentioned in the No Objection Certificate may be taken as sufficient reason for cancellation of no objection certificate accorded/ non-renewal of No Objection Certificate.
- v. No application shall be entertained without supporting documents as specified in relevant sections.
- vi. Abstraction structure(s) should be located inside the premises of project property.
- vii. Self compliance of conditions laid down in the no objection certificate shall be reported by the users online in the web portal of Central Ground Water Authority/state Ground Water Authority.
- viii. Processing fee prescribed, if any, from time to time shall be charged for various services.

Note:

1. Guidelines are subject to modification from time to time.
2. In case of any discrepancy between Hindi and English versions of this document including the annexures, the English version shall prevail.

**TRUE COPY**

1876
ANNEXURE A-4

To

Date: 18.04.2024

The Member Secretary U.P. Pollution Control Board,

TC-12 V, Paryavaran, Vibhuti Khand,

Gomti Nagar, Lucknow

Subject: Submission of compliance report as per honorable NGT order against O.A. No. 521/2022 Order dated 12.03.2024 for the proposed Sand Stone (Building stone Mining) project located at Araji No. 732, (Total Area 1.01 ha.) located at Village- Bhagautidei, Tehsil- Chunar and District- Mirzapur, Uttar Pradesh.

Dear Sir,

Kindly refer to the proposed Sand Stone (Building stone Mining) project located at Araji No. 732, (Total Area 1.01 ha.) located at Village- Bhagautidei, Tehsil- Chunar and District- Mirzapur, Uttar Pradesh for EC ref number: 17/Parya/DEAC/Sandstone/MZP/2016

Dated: 19.07.2016.

I am hereby submitting the compliance report of above mentioned project.

Thanking You

Sincerely,

Prop. Shri Mohd Shah
(Prop.)

CC:

1. Regional Office MOEF and Cc, Kendriya Bhawan, 5th floor, Aliganj, Lucknow (U.P.),
2. District Magistrate, Mirzapur, U.P.
3. Director, Department of Geology & Mining, U.P. Lucknow
4. Regional Officer, House no -162, Uttar Mohal, Robertsganj, Sonbhadra

**COMPLIANCE REPORT OF STIPULATED
SPECIFIC AND GENERAL CONDITIONS IN THE
ENVIRONMENTAL CLEARANCE LETTER**

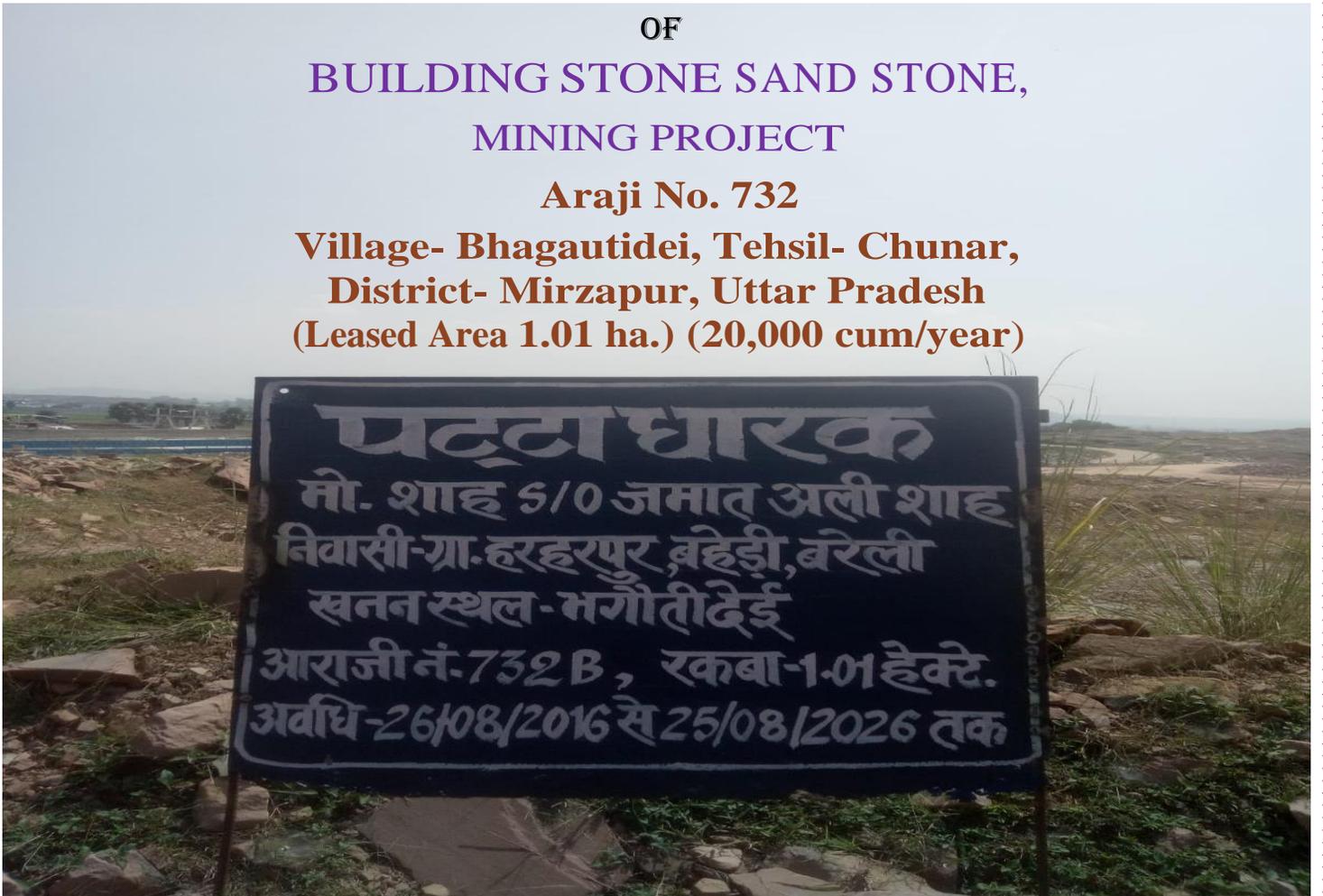
(EC ref number: 17/Parya/DEAC/Sandstone/MZP/2016)

OF

**BUILDING STONE SAND STONE,
MINING PROJECT**

Araji No. 732

**Village- Bhagautidei, Tehsil- Chunar,
District- Mirzapur, Uttar Pradesh
(Leased Area 1.01 ha.) (20,000 cum/year)**



APPLICANT:

**Prop. Shri Mohd Shah
R/o Village- Harharpur Dunda, Shubhali,
Thana- Baheri, District- Bareilly(U.P.)**

COMPLIANCE REPORT

COMPLIANCE REPORT

PURPOSE OF THE REPORT

As per the “Sub Para (ii)” of “Para 10” of EIA Notification 2006, it is stated that “It shall be mandatory for the project management to submit half-yearly compliance reports in respect of the stipulated prior environmental clearance terms and conditions in hard and soft copies to the regulatory authority concerned, on 1st June and 1st December of each calendar year” and as per compliance of condition mentioned in Environment Clearance Letter, Six monthly compliance reports should be submitted to the Regional Office of MoEF & CC Lucknow.

It is mandatory to submit a Six Monthly Compliance Report to show the status & compliance of all the Conditions mentioned in Environment clearance Letter, along with monitoring of various Environmental Parameters (as per CPCB Norms).

The regulatory authorities in this case are Uttar Pradesh State Pollution Control Board, Integrated Regional Office- MoEF& CC, GoI (Lucknow) and SEIAA UP. Various scheduled Site Visits were conducted by a team of Experts to Monitor Pollution related parameters as defined by CPCB / SPCB. Samples for water and soil were also collected for further analysis.

Based on the Specific and General Conditions mentioned in the EC Letter, a Compliance Report was prepared by the Team on behalf of Project Proponent; details of which are present in Chapter – “Compliance Report”.

Methodology for Preparation of Report is as follows:

- 1) Study of EC Letter & Related Documents,
- 2) Site Visits by a Team of Experts,
- 3) Monitoring of Environment Parameters, viz. Ambient Air, Water, Noise.
- 4) Analysis of Samples collected during Monitoring,

COMPLIANCE REPORT

5) Interpretation of Monitoring Results,

Generic Structure of Report:

1. Purpose of the Report, explaining the need of a Compliance Report and Methodology Adopted for preparation of Report.
2. Environment Clearance Letter, prescribing all the conditions & guidelines to be followed during construction Phase and Operation Phase of the Project.
3. Site Study Report, showing status of the project and site photographs.
4. Compliance Report, explaining the entire General & specific conditions in the EC Letter and providing details w.r.t. each condition/guidelines.
5. Monitoring Reports & Analysis, showing the level of emission within the project site for various Environment Parameters.

As per the EIA Notification 14 September 2006 (point no 10 Post Environmental Clearance Monitoring) It shall be mandatory for the project management to submit half-yearly compliance reports in respect of the stipulated prior environmental clearance terms and conditions in hard and soft copies to the regulatory authority concerned, on 1st June and 1st December of each calendar year.

10. Post Environmental Clearance Monitoring:

(i) It shall be mandatory for the project management to submit half-yearly compliance reports in respect of the stipulated prior environmental clearance terms and conditions in hard and soft copies to the regulatory authority concerned, on 1st June and 1st December of each calendar year.

(ii) All such compliance reports submitted by the project management shall be public documents. Copies of the same shall be given to any person on application to the concerned regulatory authority. The latest such compliance report shall also be displayed on the web site of the concerned regulatory authority.

COMPLIANCE REPORT

POINT WISE REPLY OF ENVIRONMENTAL CLEARANCE COMPLIANCE:- COMPLIANCE OF GENERAL CONDITIONS

S. NO.	GENERAL CONDITION	COMPLIANCE
1.	Any addition of the mining area, change of Khasra numbers, enhancement of capacity change in mining technology modernization and scope of working shall require prior environmental clearance as per EIA notification, 2006.	It has been noted. If any change will be happened, a prior environment clearance will be taken.
2.	No change in the calendar plan including excavation, quantum of mineral and waste shall be made.	It has been complied. No changes has been made in calendar plan.
3.	Mining will be carried out as per the approved mining plan. In case of any violation of mining plan the Environmental Clearance given by DEIAA will be deemed null & void.	Complied, if any change required by the PP, Prior Environmental Clearance Will Be Taken By The State Government.
4.	Four ambient air quality monitoring stations shall be established in the core zone as well as in the buffer zone for RSPM, SPM, SO ₂ , NO _x monitoring. The location of the stations should be decided based on the meteorological data, topographical features, and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board. The monitored data for criteria pollutants shall be regularly uploaded on the	Ambient air quality monitoring stations are not installed but monitoring data is attached.

COMPLIANCE REPORT

	company's website and also displayed on the website.	
5.	Data on ambient air quality (RSPM, SPM, SO ₂ , NO _x) should be regularly submitted to the Integrated Regional Office, MoEF & CC, GoI, Lucknow and the State Pollution Control Board / Central Pollution Control Board once in six months.	Monitoring data is attached
6.	Ambient air quality at the boundary of the mine premises shall conform to the norms Prescribed in MoEF notification no. GSR/826(E) dated 16.11.09	Yes, within the limit
7.	Fugitive dust emissions from all the sources shall be controlled regularly. Water spraying arrangement on haul roads, loading and unloading, and at transfer points shall be provided and properly maintained.	Regular water sprinkling is also being carried out to prevent generation of dust due to movement of dumpers and other vehicles at haul road. Work for green belt development has also been started
8.	Measures shall be taken for control of noise Levels below 85dBA in the work environment. Workers engaged in operations of HEMM, etc. shall be provided with earplugs/muffs and health records of the workers shall be maintained.	Noise level found to be within limits.

COMPLIANCE REPORT

9.	Industrial wastewater (workshop and wastewater from the mine) should be properly collected, treated to conform to the standards prescribed under GSR 422 (E) dated 19th May 1993 and 31 st December 1993 or as amended from time to time. Oil and grease traps shall be installed before the discharge of workshop effluents.	Noted and complied.
10.	Personnel working in areas shall be provided with protective respiratory devices like masks and they shall also be imparted adequate training and information on safety and health aspects.	Personnel working in dusty areas are wearing protective respiratory device and they should also provide with adequate training and information on safety and health aspects.
11.	Special measures shall be adopted to prevent the nearby settlements from the impacts of mining activities.	Agreed Special measures have been adopted to protect the nearby settlements from the impacts of mining activities.
12.	The transportation of the materials shall be limited to the day hours' time only.	Agreed and Complied Transportation of materials is limited to day hours' time only
13.	Provision shall be made for housing the laborers within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, safe drinking water, medical health care, crèche, etc. The housing may be in the form of temporary structures to be removed after the completion of the project.	Agreed and Provision for the housing of construction laborers within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, etc. is as per the norms of MoEF circular dated: 22-09-2008 regarding

COMPLIANCE REPORT

		stipulation of condition to improve the living conditions of construction labour at site.
14.	A separate Environmental Management Cell with suitably qualified personnel shall be setup under the control of a Senior Executive, who will report directly to the Head of the Organization.	Agreed and Complied
15.	The Project Proponent shall inform to the DEIAA, MoEF & CC, GoI, Lucknow and Regional Office State Pollution Control Board regarding the date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.	Ec is already sent to the respective department and it is complied.
16.	The funds earmarked for environmental protection measures shall be kept in a separate account and shall not be diverted for other purposes. The year-wise expenditure shall be reported to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board.	Noted and will be complied.
17.	The Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board shall monitor compliance with the stipulated conditions. A complete set of documents including Environment Impact Assessment	Agreed and Complied

COMPLIANCE REPORT

	Report, Environmental Management Plan, Public hearing, and other documents information should be given to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board	
18.	A copy of the environmental clearance shall be submitted by the Project Proponent to the Heads of the Local Bodies, Panchayat, and Municipal Bodies as applicable in the matter.	Complied Copy of environmental clearance has been submitted to the Heads of the Local Bodies, Panchayat, and Municipal Bodies
19.	The Project Proponent shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the District Level Environment Impact Assessment Authority (DEIAA), Mirzapur	Complied.
20.	The Project Proponent has to submit a regular half-yearly compliance report of the stipulated prior environmental clearance terms and conditions in hard and soft copy to the DEIAA Mirzapur on 1st June and 1st December of each calendar year.	Noted and Complied

COMPLIANCE REPORT

21.	The DEIAA may alter/modify the above conditions or stipulate any further condition in the interest of environment protection .	Noted.
22.	Concealing factual data or submission of False/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.	No factual data has been fabricated and concealed and all the conditions been complied accordingly .

Specific Condition:

Sl. No.	SPECIFIC CONDITIONS	COMPLIANCE
1.	The Environmental clearance will be co-terminus with the mining lease period	Agreed, Validity of EC is co-terminus with validity of current mine plan or current lease period
2.	Environmental clearance is subject to obtain forest clearance under Forest (Conservation) Act. 1980 as applicable	Complied.
3.	Wildlife conservation plan shall be prepared in consultation with the wildlife department and implemented within six months. The plan shall comprise of in-built monitoring mechanism with special emphasis to protection of Schedule I species. The status of implementation shall be submittal to the DEIAA Mirzapur.	Not applicable as no Schedule-I species were reported at the project site and nearby areas.
4.	Local employable youth shall be trained in skills relevant to the project for eventual employment in the project itself and to the extent feasible.	Local people are only engaged for working on the project site and are provided relevant

COMPLIANCE REPORT

	Outside people shall not be employed.	training and guidance to perform relevant skills.
5.	A 50 m barrier of no mining zone all along the side(s) facing the nallah (if any) passing through the lease area or if passing adjacent the lease shall be demarcated and thick vegetation of native species raised, Status of Implementation shall be submitted to the Regional Office of the Ministry on half yearly basis.	No such nallah is passing through the lease area but as per approved mining plan safety margin is left as per mining of mineral guideline.
6.	Shelter belt i.e. Wind Break consisting of adequate tiers of plantations around lease facing the human habitation, school/agricultural fields etc. (if any in the vicinity) shall be raised.	In the vicinity of the project site no sensitive area is found. Project proponent is planting trees as per guidelines to reduce dust emission and air pollution
7.	Blast vibration study shall be carried out and report submitted to the UPPCB/DEIAA.	Blast Vibration study attached and DGMS is obtained.
8.	Personnel exposure monitoring for dust shall be carried out for the worker, and records maintained	It is being complied.
9.	Need based assessment for the nearby villages shall be conducted to study economic measures which can help in upliftment of poor section of society, Income generating projects/tools such as development of IT fodder farm, fruit bearing orchards, vocational training etc. can form a part of such programme, Company shall provide separate budget for community development activities and income generating This will be in addition to vocational training for individuals imparted to take up self-employment	Socio economic measures for the local people have been proposed under the component of the Corporate Environmental Responsibility along with the budgetary allocation have been incorporated in the EIA/EMP Report Proposed project will provide the employment opportunity to the local community hence project

COMPLIANCE REPORT

	and jobs.	will have positive impact on the surrounding local community
10.	Land-use pattern of the nearby villages shall be studied and action plan for abatement and compensation for damage to agricultural land/ common property land (if any) in the nearby villages due to mining activity shall be submitted to the Regional Office of the Ministry within six months Annual implementation of the plan and expenditure thereon shall be reported in the Regional Office of the Ministry from time to time	Not applicable as it is a government lease no change in land use has been done.
11.	Rainwater harvesting shall be undertaken to recharge the groundwater sources. Status of implementation shall be submitted to the Regional Office of the Ministry within six months and thereafter every year from the next consequent year	It will be complied. Mined out pit will be handed over to the government which will be later used as rain water harvesting pit as per government discretion.
12.	Measures for prevention and control of soil erosion and management of silt mining applicable} shall be undertaken. mineral is of dumps, if generated, against shall be carried out with geo- textile matting or other suitable material, and thick plantations of native trees and shrubs alia) be carried out at the dump slopes. Dumps shall to protected by retaining walls.	No overburden is present on the proposed (as lease and to prevent soil erosion Protection will be confined to areas where erosion present
13.	Waste management plan should be accordance to the approved mining plan. Trenches/garland drains (as applicable} shall be constructed at foot of dumps and coco filters	It is being complied.

COMPLIANCE REPORT

	<p>installed at regular intervals to arrest silt from being carried to water bodies. Adequate number of Check Dams and Gully Plugs shall be constructed across seasonal/perennial nallahs (if any) flowing through the ML area and silts arrested De- silting at regular intervals shall be carried out.</p>	
14.	<p>Garland drain of appropriate size, gradient, and length shall be constructed for both mine pit and waste dump and sump capacity shall be designed keeping 50% safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity shall also provide an adequate retention period to allow proper settling of silt material. Sedimentation pits shall be constructed at the corners of the garland drains and de silted at regular intervals.</p>	Noted
15.	<p>Ground water in the core zone shall be regularly monitored for contamination and depletion due to mining activity and records maintained. The monitoring data shall be submitted to the regional office of the Ministry regularly. Further, monitoring points shall be located between the mine, and drainage in the direction of flow of ground water shall be set up and records maintained.</p>	Noted and compiled.
16.	<p>Fugitive dust generation shall be controlled. Fugitive dust emission shall be regularly monitored at locations of nearest human habitation (including schools and other public</p>	For the prevention of fugitive dust emission regular sprinkling of water will be done.

COMPLIANCE REPORT

	amenities located nearest to sources of dust generation as applicable) and records submitted to the Regional Office of the Ministry.	
17.	Occupational health and safety measures for the workers including identification of work related health hazards, training on malaria eradication, HIV, and health effects on exposure to mineral dust, etc. shall be carried out. Periodic monitoring for exposure to respirable mineral dust on the workers shall be conducted and records maintained including the health records of the workers. Awareness programmes for workers on the impact of mining on their health and precautionary measures like the use of personal protective equipment etc. shall be carried out periodically. A review of the impact of various health measures shall be conducted followed by follow-up action wherever required	Noted and will be complied
18.	Top soil (if any) and solid waste shall be stacked properly with proper slope and adequate safeguards and shall be utilized for backfilling (wherever applicable) for reclamation and rehabilitation of mined out area in accordance to the reclamation plan of approved mining plan. Top soil shall be separately stacked for utilization later for reclamation and shall not be stacked along with over burden.	No overburden is present on the proposed lease and to prevent soil erosion mining will be confined to areas where mineral is present.
19.	Overburden (OB) shall be stacked at earmarked dump site(s) only and shall not be kept active for long period. The maximum height of the dump shall not exceed 30 m,	No overburden is present on the proposed lease and to prevent soil erosion mining will be confined to areas where mineral

COMPLIANCE REPORT

	<p>each stage shall preferably be of 10 m and overall slope of the dump shall not exceed 28°. The OB dump shall be baffled. The OD dumps shall be scientifically vegetated with suitable native species to prevent erosion and surface run off. Monitoring and management of rehabilitated areas shall continue un the vegetation becomes self-sustaining. Compliance status shall be submitted to the Ministry of Environment & Forests on six monthly basis</p>	is present.
20.	<p>Slope of the mining bench and ultimate pit. limit shall be as per the mining scheme approved by Indian Bureau of Mines/other Competent Authority.</p>	It is being complied.
21.	<p>Adequate plantation shall be raised in the ML area haul roads, OB dump sites etc. Green belt development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO/Agriculture Department. Herbs and shrubs shall be form a part of afforestation programme besides tree plantation. The density of the trees should be in accordance to the approved mining plan shall not be less than 2500 plants per ha The company shall involve local people with the help of self- help group for plantation programme. Details of year wise afforestation programme Including rehabilitation of mined out area shall be submitted to the Regional Office of the Ministry every year</p>	Noted and will be complied
22.	<p>Regular monitoring of ground water level and</p>	Noted and complied

COMPLIANCE REPORT

	<p>quality shall be carried out by establishing a network of existing well and constructing new piezometers during the mining operation. The monitoring shall be carried out four times in a year pre- monsoon (April-May), monsoon (August), post monsoon (November) and winter (January) and the data thus collected shall be regularly on to MoEF Central Ground Water Authority and Regional Director, Central Ground Water Board.</p>	
23.	<p>Adequate air monitoring stations shall be installed in areas of human habitations near the mine and the results of ambient air quality shall be maintained and regularly submitted to the Regional Office of the Ministry. The monitored data for criteria pollutants shall be regularly uploaded as de company's website and also displayed at project site.</p>	Agreed and Complied
24.	<p>The waste water from the mine shall be treated to conform to the prescribe standards before discharging in to the natural stream. The discharged water from the falling Dam (if any) shall be regularly monitored and report submitted to the RO. Ministry of Environment & Forests and the State Pollution Control Board.</p>	No waste water will be generated from the project site
25.	<p>Vehicular emissions shall be kept under control and regularly monitored Vehicles used for transportation of mineral and others shall have valid permissions as prescribed under Central Motor Vehicle Rules, 1989 and its amendments. Transportation of mineral shall be done only during day time. The vehicles</p>	<p>It is being complied. Covering of material during transportation on trucks to prevent spillage of Building Stone from the trucks. The trucks shall be covered by tarpaulin. Overloading is avoided.</p>

COMPLIANCE REPORT

	transporting mineral shall be covered with a tarpaulin or other suitable enclosures so that no dust particles/fine matters escape during the course of transportation. No overloading of mineral for transportation shall be committed. The trucks transporting mineral shall not pass through wild life sanctuary.	
26.	Prior permission from the Competent Authority shall be obtained for extraction of ground water if any.	Not applicable as water is purchased from local vendor
27.	Action plan for implementation with respect to suggestions/improvements and recommendations made during public consultation/hearing (as applicable) shall be submitted to the Ministry and the State Govt within six months (no public hearing is conducted for projects less than 5 ha area of B2 category).	Noted.
28.	A final mine closure plan, along with details of Corpus Fund, shall be submitted (if applicable) to the RO Ministry of Environment & Forests & DEIAA, SEIAA UP 5 years in advance of final mine closure for approval.	Not applicable
29.	Solid waste material viz gutkha rappers, plastic bags, glasses etc. to be generated during project activity will be separately stored in bins and managed as per Solid Waste Management rules.	It is being complied. Bins will be placed for collection of solid waste which will be collected by municipal department.
30.	Issues raised during public presentation be strictly complied during operation phase. (no public hearing is conducted for projects less than 5 ha area	Noted

COMPLIANCE REPORT

	of B2 category).	
31.	Project proponent should maintain a register for information on (a) Quantity of material excavated/collected (b) manpower and (c) Number of Trucks deployed for transportation of mineral per day.	Noted
32.	In case project falling within 10 Km area of wild life sanctuaries a clearance from the National Board of Wild Life is to obtain even eco-sensitive zone (ESZ) has not been earmarked.	Not applicable.
33.	Project does not fall under any buffer zone of no-development as declared/identified under any law.	Not applicable.
34.	33% Green belt development shall be consultation with the local DFO/ Agriculture Department Herbs and shrubs shall also form a part of afforestation programme besides tree plantation. The company shall involve local people for plantation programme. Details of year wise afforestation programme including rehabilitation of mined out area shall be submitted to the Regional Office, MoEF, Gal, DELAA Mirzapur every year.	Approx. 1000 saplings were planted in carried out considering CPCB guidelines gram Samaj land with the consultation of including selection of plant species and in Gram Pradhan.

COMPLIANCE REPORT**Annexure- 1****COPY OF E.C. LETTER**

COMPLIANCE REPORT



Registered

District Level Environment Impact Assessment Authority, Mirzapur

District Magistrate, Mirzapur

Chairperson of DEIAA

Collectorate, Mirzapur 231001

Phone : 05442 252480, 05442 252340, 05442 257400

Email : mirzapurminsoffice@gmail.com

To,

**Shri Mohd Shah
Owner,
S/o Shri Zamat Ali Shah
Village- Harharpur Dunda,
Shubhali, Thana, Baheri,
District-Bareli.
Uttar Pradesh**

Ref. No. /Parya/DEAC/Sandstone/MZP/2016

Date: 19-07, 2016

Sub: **Environmental Clearance for Sand Stone (Building Stone) Mining at Ararji No. 732, Village-Bhagautidei, Tehsil-Chunar, District-Mirzapur. (Leased Area-1.01 Hect.)**

Dear Sir,

Please refer to your application letter dated 04/08/2015 addressed to the Secretary, SEAC/Director, Directorate of Environment, Lucknow. The committee as per the noting decided that the file is revised and should be considered chronologically as per the date of revision due to original project i.e. Gata/Khasra/Arazi/Project Proponent/Total Area submitted the additional information asked for by the committee for any respective Sand Stone (Building Stone) Mining. For file revision Shri Mohd Shah's acceptance letter to put the case for appraisal in the upcoming SEAC meeting. The committee also directed to submit the Undertaking project proponent and consultant that the all information/data submitted with regards to application for environmental clearance is correct and true to best of their knowledge.

According to Ministry of Environment, Forest and Climate Change Notification dated 15th January, 2016 and 20th January, 2016 S.O.190(E).—In exercise of the powers conferred by sub-section (3) of Section 3 of the Environment (Protection) Act, 1986 (29 of 1986) and in pursuance of the notification of the Government of India in the erstwhile Ministry of Environment and Forest number S.O. 1533 (E), dated the 14th September 2006 (hereinafter referred to as the said notification), the Central Government hereby constitutes the District Level Environment Impact Assessment Authority (DEIAA), for grant of environmental clearance for Category 'B2' Projects for mining of minor minerals, for all the districts in the country (hereinafter referred to as Authority for the districts) and For the purposes of assisting the Authority for the districts, the Central Government hereby constitutes the District Level Expert Appraisal Committee for all the districts of the country (hereinafter referred to as DEAC for the district). After this Notification State Level Expert Appraisal Committee (SEAC) send all records of Shri Mohd Shah's project to Chairman of DEIAA.

A presentation was made by the project proponent alongwith their consultant Earthvision Enviro-Tech Pvt. Ltd. The proponent through the documents submitted and presentation made, informed the committee that:

- 1- The environmental clearance is sought for Sand Stone (boulder mining) at Bhukhand Aaraji No 732, Village- Bhagautidei, Tehsil-Chunar, District-Mirzapur, U.P. (Leased Area-2.50 acres).
2. The Project proposal falls under category " B-2" of EIA Notification, 2006 (as amended).
3. The mine lease area located between latitude N Pillar(A)25°03'17.87" to (B) 25°03'18.36", and Longitude E Pillar(A)82°59'42.44", (B) 82°59'43.12".
4. Mining will be opencast and Semi-Mechanized.
5. The water requirement will be limited to 2.0KLD and will be supplied from the tankers.
6. Mining is proposed for Building Stone, Sand Stone and Quartzite as applied. The land used for mining area is stony land in nature and lease area is not covered with any vegetation.
7. The ultimate depth of mining will be restricted to 37-39 meter.

COMPLIANCE REPORT

8. The mining operation will not be carried out in safety zone of any bridge or embankment or eco-fragile zone such as habitat of any wild fauna.
9. The annual production of 20,000M³ /annum Sand Stone is proposed.
10. Solar panel will be used for site office only and diesel generator will be used for other activities.
11. The mining is proposed as opencast type and for cleaning the face by blasting will be done.
12. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
13. Regarding the project no litigation is pending in any court.

Based on the recommendations of the District Level Expert Appraisal Committee (meeting held on 25/05/2016) on the above said project, The District Environment Impact Assessment Authority has decided to grant the Environmental Clearance to the title project for collection of 20000 M³/annum Sand Stone from mining lease Area 2.50 acres is valid till lease period alongwith following General and specific Conditions:

A. General Condition;

1. Any addition of the mining area, change of Khasra numbers, enhancement of capacity, change in mining technology, modernization and scope of working shall required prior environmental clearance as per EIA notification, 2006.
2. No change in the calendar plan including excavation, quantum of mineral and waste shall be made.
3. Mining will be carried out as per the approved mining plan. In case of any violation of mining plan, the Environmental Clearance given by DEIAA will be deemed null & void.
4. Four ambient air quality monitoring stations shall be established in the core zone as well as in the buffer zone for RSPM, SPM, SO₂, NO₂ monitoring. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board. The monitored data for criteria pollutants shall be regularly up loaded on the company's website and also displayed at website.
5. Data on ambient air quality (RSPM, SPM, SO₂, NO₂) should be regularly submitted to the Regional office. MoEF & CC, Gol., Lucknow and the State Pollution Control Board / Central Pollution Control Board once in six months.
6. Ambient air quality at the boundary of the mine premises shall confirm to the norms prescribed in MoEF & CC notification noGSR/826(E) dt. 16.11.09.
7. Fugitive dust emissions from all the sources shall be controlled regularly. Water spraying arrangement on haul roads, loading and unloading and at transfer points shall be provided and properly maintained.
8. Measures shall be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM. etc. shall be provided with ear plugs / muffs and health records of the workers shall be maintained.
9. Industrial waste water (workshop and waste water from the mine) should be properly collected, treated so as to conform to the standards prescribed under GSR422 (E) dated 19th May, 1991 and 31st December, 1993 or as amended from time to time. Oil and grease trap shall be installed before discharge of workshop effluents.
10. Personnel working in areas shall be provided with protective respiratory devices like mask and they shall also be imparted adequate training and information on safety and health aspects.
11. Special measure shall be adopted to prevent the nearby settlements from the impacts of mining activities.
12. The transportation of the materials shall be limited to day hours time only.
13. Provision shall be made for the housing the labourers within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, safe drinking water, medical health care, creche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
14. A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.

COMPLIANCE REPORT



(44)

- The funds earmarked for environmental protection measures shall be kept in separate account and shall not be diverted for other purpose. Year wise expenditure shall be reported to the DEIAA Mirzapur, MoEF, and Regional office, State Pollution Control Board.
17. The Regional Office, MoE.F & CC, Gol, Lucknow and State Pollution Control Board shall monitor compliance of the stipulated conditions. A complete set of documents, including Form-1M, Prefeasibility Report & Mining Plan Environment Impact Assessment Report, Environmental Management Plan, Public hearing and other documents information should be given to Regional Office of the MoEF & CC, Gol, Lucknow and State Pollution Control Board.
 18. A copy of the environmental clearance shall be submitted by the Project Proponent to the Heads of the Local Bodies, Panchayat and Municipal Bodies as applicable in the matter.
 19. The Project Proponent shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the District Level Environment Impact Assessment Authority (DEIAA), Mirzapur.
 20. The Project Proponent has to submit half yearly compliance report of the stipulated prior environmental clearance terms and conditions in hard and soft copy to the DEIAA Mirzapur on 1st June and 1st December of each calendar year.
 21. The DEIAA may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
 22. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act. 1986.

B. Specific Conditions:

1. The Environmental clearance will be co-terminus with the mining lease period.
2. Environmental clearance is subject to obtain forest clearance under Forest (Conservation) Act, 1980 as applicable.
3. Wildlife conservation plan shall be prepared in consultation with the wildlife department and implemented within six months. The plan shall comprise of in-built monitoring mechanism with special emphasis to protection of Schedule- I species. The status of implementation shall be submittal to the DEIAA Mirzapur.
4. Local employable youth shall be trained in skills relevant to the project for eventual employment in the project itself and to the extent feasible. Outside people shall not be employed.
5. A 50 m barrier of no mining zone all along the side(s) facing the nallah (if any) passing through the lease area or if passing adjacent the lease shall be demarcated and thick vegetation of native species raised, Status of implementation shall be submitted to the Regional Office of the Ministry on half yearly basis.
6. Shelter belt i.e. Wind Break consisting of adequate tiers of plantations around lease facing the human habitation, school / agricultural fields etc. (if any in the vicinity) shall be raised.
7. Blast vibration study shall be carried out and report submitted to the UPPCB / DEIAA.
8. Personnel exposure monitoring for dust shall be carried out for the worker, and records maintained.
9. Need based assessment for the nearby villages shall be conducted to study economic measures which can help in upliftment of poor section of society. Income generating projects / tools such as development of IT fodder farm, fruit hearing orchards, vocational training etc. can form a part of such programme. Company shall provide separate budget for community development activities and income generating programmes. This will be in addition to vocational training for individuals imparted to take up self employment and jobs.
10. Land-use pattern of the nearby villages shall be studied and action plan for abatement and compensation for damage to agricultural land/ common property land (if any) in the nearby villages due to mining activity shall be submitted to the Regional Office of the Ministry within six months. Annual status of implementation of the plan and expenditure thereon shall be reported to the Regional Office of the Ministry from time to time.
11. Rainwater harvesting shall be undertaken to recharge the groundwater sources. Status of implementation shall be submitted to the Regional Office of the Ministry within six months and thereafter every year from the next consequent year.

COMPLIANCE REPORT

22. Regular monitoring of ground water level and quality shall be carried out by establishing a network of existing wells and constructing new piezometers during the mining operation. The monitoring shall be carried out four times in a year pre-monsoon (April-May), monsoon (August), post-monsoon (November) and winter (January.) and the data thus collected shall be regularly sent to MoEF, Central Ground Water Authority and Regional Director, Central Ground Water Board.
23. Adequate air monitoring stations shall be installed in areas of human habitations near the mine and the results of ambient air quality shall be maintained and regularly submitted to the Regional Office of the Ministry. The monitored data for criteria pollutants shall be regularly uploaded on the company's website and also displayed at project site.
24. The waste water from the mine shall be treated to conform to the prescribe standards before discharging in to the natural stream. The discharged water from the falling Dam (if any) shall be regularly monitored and report submitted to the RO. Ministry of Environment & Forests and the State Pollution Control Board.
25. Vehicular emissions shall be kept under control and regularly monitored. Vehicles used for transportation of mineral and others shall have valid permissions as prescribed under Central Motor Vehicle Rules, 1989 and its amendments.. Transportation of mineral shall be done only during day time. The vehicles transporting mineral shall be covered with a tarpaulin or other suitable enclosures so that no dust particles/fine matters escape during the course of transportation No overloading of mineral for transportation shall be committed. The trucks transporting mineral shall not pass through wild life sanctuary.
26. Prior permission from the Competent Authority shall be obtained for extraction of ground water, if any.
27. Action plan for implementation with respect to suggestions / improvements and recommendations made during public consultation/hearing (as applicable) shall be submitted to the Ministry and the State Govt. within six months. (no public hearing is conducted for projects less than 5 ha area of B2 category)
28. A final mine closure plan, along with details of Corpus Fund, shall be submitted (if applicable) to the RO Ministry of Environment & Forests & DEIAA, SEIAA UP, 5 years in advance of final mine closure for approval.
29. Solid waste material viz gutkha rappers, plastic bags, glasses etc. to be generated during project activity will be separately stored in bins and managed as per Solid Waste Management rules.
30. Issues raised during public presentation be strictly complied during operation phase. (no public hearing is conducted for projects less than 5 ha area of B2 category)
31. Project proponent should maintain a register for information on (a) Quantity of material excavated / collected (b) manpower and (c) Number of Trucks deployed for transportation of mineral per day.
32. In case project falling within 10 Km area of wild life sanctuaries a clearance from the National Board of Wild Life is to obtain even eco-sensitive zone (ESZ) has not been earmarked.
33. Project does not fall under any buffer zone of no-development as declared/identified under any law.
34. 33% Green belt development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO/ Agriculture Department Herbs and shrubs shall also form a part of aforestation programme besides tree plantation. The company shall involve local people for plantation programme. Details of year wise afforestation programme including rehabilitation of mined out area shall be submitted to the Regional Office, MoEF, Gol, DEIAA Mirzapur every year.

You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act. 1974. the Air (Prevention & Control of Pollution) Act. 1981. the Environment (Protection) Act. 1986 and the Public liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Honble Courts of Law relating to the subject matter.

COMPLIANCE REPORT

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The DEIAA/SEIAA/MoEF reserves the right to revoke the environmental clearance, if the conditions stipulated are not implemented to the satisfaction of DEIAA/ SEIAA/ MoEF may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.

(Ratna Priya)
Member Secretary,
DEIAA, Mirzapur (U.P.)/
SDM-Sadar, Mirzapur

No.....17...../Parya/DEAC/ Sandstone/MZP/2016 Dated: As Above

Copy for Information and necessary action to:

1. The Principal Secretary, Environment, U.P. Govt., Lucknow.
2. The Chairman SEIAA Dr. Bheem Rao Ambedker Paryavaran Parisar, Directorate of Environment Uttar Pradesh.
3. Advisor, IA Division, Ministry of Environment, Forests & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi.
4. Chief Conservator, Ministry of Environment & Forests, Regional Office (Central Region), Kendriya Bhawan, 5th Floor, Sector-A, Aliganj, Lucknow.
5. Director, Department of Geology & Mining, U.P. Lucknow.
6. District Magistrate, Mirzapur, U.P.
7. The Member Secretary, U.P. Pollution Control Board, TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow.
8. Copy for Web Master/Guard file.

Ratna Priya
Member Secretary,
DEIAA, Mirzapur (U.P.)/
SDM-Sadar, Mirzapur

COMPLIANCE REPORT**Annexure- 2**

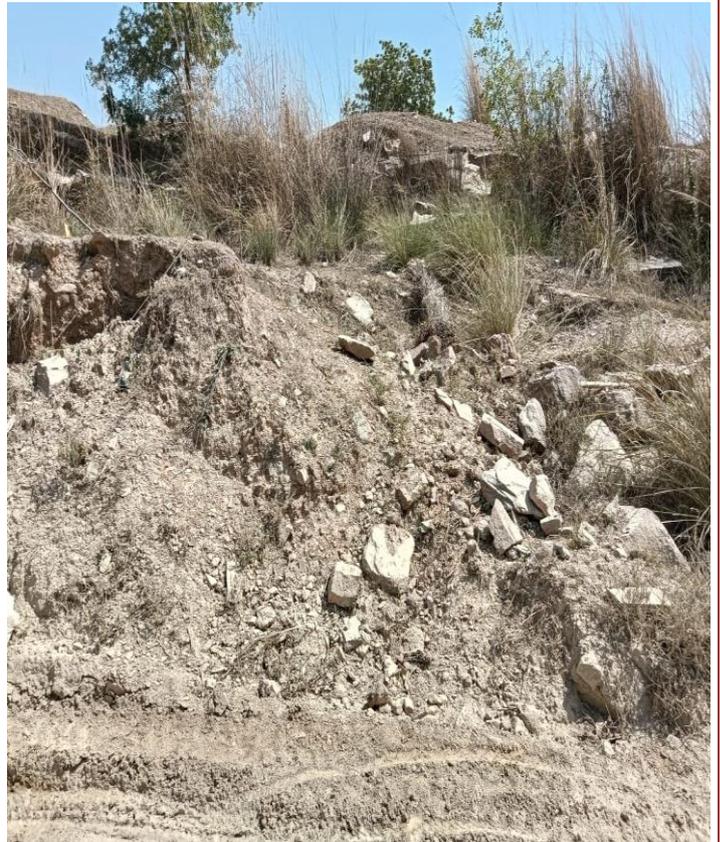
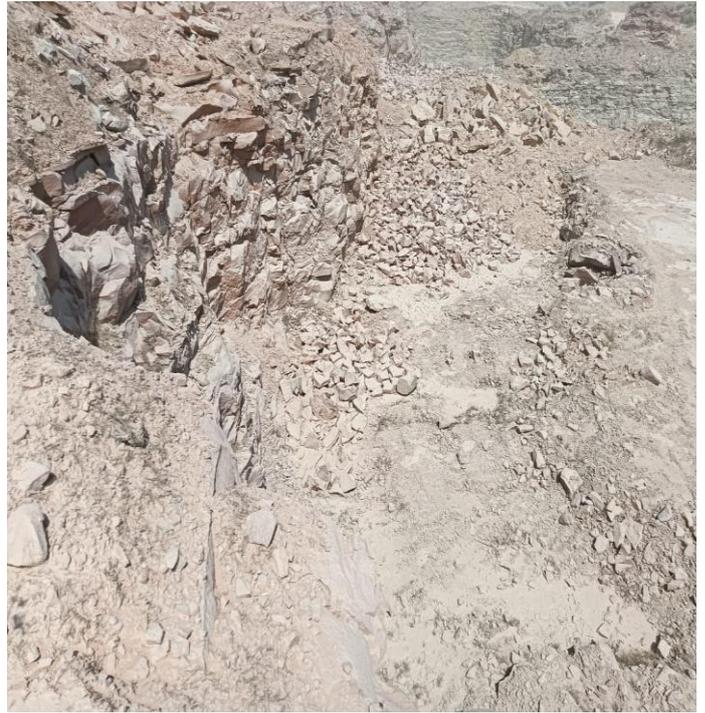
Site Board Photographs and Site Photos
and Site Pillars Photographs

COMPLIANCE REPORT

COMPLIANCE REPORT



COMPLIANCE REPORT



COMPLIANCE REPORT**Annexure- 3**

Monitoring testing report of ambient air quality
monitoring as per EC condition

COMPLIANCE REPORT

CIN: U71200HR2023OPC113725



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TEST REPORT

Name & Address of Customer

Issued to

M/S SHRI MOHD SHAH
 ADDEESS: AARAJI NO:-732,
 VILLAGE-BHAGAUTIDEI,
 TEHSIL:-CHUNAR,DISTT.MIRZAPUR(U.P.)

Test Report Number

AA/0424/01110

Date of Report

01.04.2024

Job Order Number

SAL/AA/0324/26110

Sample Received on

26.03.2024

Analysis Done on

26.03.2024 to 01.04.2024

ULR Number

TC-127942400000110F

Sample Description

AMBIENT AIR

Sampling Done by

SAL lab representative

AMBIENT AIR QUALITY ANALYSIS REPORT

Sampling Details:

Date & Time of Sampling : 25.03.2024 (10:40 AM) to 26.03.2024 (10:40 AM)
 Sampling Location : Near Core Zone
 Purpose of Monitoring : for Self Assessment
 Sampling Method : IS: 5182 (Part-14, Part-05)
 Sampling Duration : 24 Hr. (except for CO & Ozone: 1 hr)
 Ambient Temperature (°C) : 33°C
 Weather Condition : Clear
 Sampler Location w.r.t. Height : 1.5 meter
 Avg Flow Rate of RSPM (m³/min) : 1.13

TEST RESULTS

S.No.	Test Parameter	Unit	Result	Specification/Limit (As per CPCB)	Test Method
1	Particulate Matters,(PM ₁₀)	µg/m ³	99.0	For 24 Hrs.=100	IS 5182 (Part-23)
2	Particulate Matters,(PM _{2.5})	µg/m ³	57.0	For 24 Hrs.=60	SAL/STP/AIR-03
3	Sulphur Dioxide, (SO ₂)	µg/m ³	20.0	For 24 Hrs.=80	IS: 5182 (Part-2)
4	Nitrogen Dioxide,(NO ₂)	µg/m ³	30.5	For 24 Hrs.=80	IS: 5182 (Partt-6)

End of Report

Chandradev

(Sr. Chemist)

Analyst

Ambika Rawat

(Quality Manager)

Checked by

Omesh Kumar

(Technical Manager)

AUTHORISED SIGNATORY

Note :

* Format No. SAL/7.8F-01 Issue No. 01 Issue Date 05.01.2021 Rev. No. 01 Rev Date:- 26.10.2023

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COMPLIANCE REPORT

CIN: U71200HR2023OPC113725



SPECTRA TESTING LABS (OPC) PVT. LTD.

(FORMERLY KNOWN AS SPECTRA ANALYTIC LABS) *The Result You Can Trust*

(An ISO 9001:2015, 14001:2015 OHSAS 45001:2018 Certified & NABL Accredited Laboratory)

Plot No-343/14, Krishna Colony, Sehatpur, Faridabad, Haryana-121003

E-mail : care.spectra@gmail.com | Website : www.Spectraanalyticlabs.com | Ph : 9310207829, 9560653541, 9891225809

TEST REPORT

TEST REPORT NUMBER:- AA/0424/01110

DATE OF REPORT: 01.04.2024

AMBIENT AIR QUALITY ANALYSIS REPORT

7	Carbon Monoxide,(CO)	mg/m3	0.59	For 8 Hrs.=2 / For 1 Hrs.=4	IS 5182 (Part-10)
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Chandradev
(Sr. Chemist)
Chandradev
Analyst

Ambika Rawat
(Quality Manager)
Ambika
Checked by

Omesh Kumar
(Technical Manager)
Omesh
AUTHORISED SIGNATORY

Note :

* Format No. SAL/7.8F-01 Issue No. 01 Issue Date 05.01.2021 Rev. No. 01 Rev Date:- 26.10.2023

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COMPLIANCE REPORT

CIN: U71200HR2023OPC113725



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TEST REPORT

Name & Address of Customer Issued to	M/S SHRI MOHD SHAH ADDESS: AARAJI NO:-732, VILLAGE-BHAGAUTIDEI, TEHSIL:-CHUNAR, DISTT.MIRZAPUR(U.P.)	Test Report Number Date of Report Job Order Number Sample Received on Analysis Done on ULR Number	AA/0424/01111 01.04.2024 SAL/AN/0324/26111 26.03.2024 26.03.2024 to 01.04.2024 TC-1279424000001111F
Sample Description	AMBIENT NOISE	Sampling Done by	SAL lab representative

AMBIENT NOISE MONITORING REPORT

DATE OF SAMPLING : 25.03.2024
LOCATION OF MONITORING : Near Project Site
SAMPLING DURATION : 25.03.2024 (10:40 AM) to 26.03.2024 (10:40 AM)

RESULTS

S. No.	Sampling Location	Units	Results		Test Method
			Day Time	Night Time	
1	Near Project Site	dB(A)	68.1	56.6	IS:9989-1981

MONITORING PERIOD For Day Time Noise: 06:00 AM to 10:00 PM
Night Time Noise: 10:00 PM to 06:00 AM

PERMISSIBLE LIMIT: AMBIENT NOISE STANDARDS as per THE NOISE POLLUTION (Regulation and Control) RULES, 2006

Area Code	Category of Area	Limits dB (A) Leq	
		Day Time (6AM – 10PM)	Night Time (10PM – 06AM)
A	Industrial Area	75	70
B	Commercial Area	65	55
C	Residential Area	55	45
D	Silence Zone	50	40

** *END OF REPORT** *

Chandradev
(Sr. Chemist)
Analyst

Ambika Rawat
(Quality Manager)
Checked by

Omesh Kumar
(Technical Manager)

AUTHORISED SIGNATORY

Note :

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COMPLIANCE REPORT

CIN: U71200HR2023OPC113725



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E-mail : care.spectra@gmail.com | Website : www.Spectraanalyticlabs.com | Ph : 9310207829, 9560653541, 9891225809



TEST REPORT

Name & Address of Customer

Issued to

M/S SHRI MOHD SHAH
ADDEESS: AARAJI NO:-732,
VILLAGE-BHAGAUTIDEI,
TEHSIL:-CHUNAR, DISTT. MIRZAPUR (U.P.)

Test Report Number

AA/0424/01113

Date of Report

01.04.2024

Job Order Number

SAL/AA/0324/26113

Sample Received on

26.03.2024

Analysis Done on

26.03.2024 to 01.04.2024

ULR Number

TC-127942400000113F

Sample Description

AMBIENT AIR

Sampling Done by

SAL lab representative

AMBIENT AIR QUALITY ANALYSIS REPORT

Sampling Details:

Date & Time of Sampling : 25.03.2024 (10:30 AM) to 26.03.2024 (10:30 AM)
Sampling Location : Near Buffer Zone
Purpose of Monitoring : for Self Assessment
Sampling Method : IS: 5182 (Part-14, Part-05)
Sampling Duration : 24 Hr. (except for CO & Ozone: 1 hr)
Ambient Temperature (°C) : 33°C
Weather Condition : Clear
Sampler Location w.r.t. Height : 1.5 meter
Avg Flow Rate of RSPM (m³/min) : 1.12

TEST RESULTS

S.No.	Test Parameter	Unit	Result	Specification/Limit (As per CPCB)	Test Method
1	Particulate Matters, (PM ₁₀)	µg/m ³	98.0	For 24 Hrs.=100	IS 5182 (Part-23)
2	Particulate Matters, (PM _{2.5})	µg/m ³	56.0	For 24 Hrs.=60	SAL/STP/AIR-03
3	Sulphur Dioxide, (SO ₂)	µg/m ³	19.0	For 24 Hrs.=80	IS: 5182 (Part-2)
4	Nitrogen Dioxide, (NO ₂)	µg/m ³	30.2	For 24 Hrs.=80	IS: 5182 (Partt-6)

End of Report

Chandradev
(Sr. Chemist)
Analyst

Ambika Rawat
(Quality Manager)
Checked by

Omesh Kumar
(Technical Manager)
AUTHORISED SIGNATORY

Note :

* Format No. SAL/7.8F-01 Issue No. 01 Issue Date 05.01.2021 Rev. No. 01 Rev Date:- 26.10.2023

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COMPLIANCE REPORT

CIN: U71200HR2023OPC113725



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 Plot No-343/14, Krishna Colony, Sehatpur, Faridabad, Haryana-121003

E-mail : care.spectra@gmail.com | Website : www.Spectraanalyticlabs.com | Ph : 9310207829, 9560653541, 9891225809

TEST REPORT

TEST REPORT NUMBER:- AA/0424/011103

DATE OF REPORT: 01.04.2024

AMBIENT AIR QUALITY ANALYSIS REPORT

7	Carbon Monoxide,(CO)	mg/m3	0.57	For 8 Hrs.=2 / For 1 Hrs.=4	IS 5182 (Part-10)
---	----------------------	-------	------	-----------------------------	-------------------

***End of Report**

Chandradev
 (Sr. Chemist)
 Analyst

Ambika Rawat
 (Quality Manager)

Checked by

Omesh Kumar
 (Technical Manager)

AUTHORISED SIGNATORY

Note :

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E-mail : care.spectra@gmail.com | Website : www.Spectraanalyticlabs.com | Ph : 9310207829, 9560653541, 9891225809



TC-12794

TEST REPORT

Name & Address of Customer		Test Report Number	GW/0424/01112
Issued to M/S SHRI MOHD SHAH ADDEESS: AARAJI NO:-732, VILLAGE-BHAGAUTIDEI, TEHSIL:-CHUNAR,DISTT.MIRZAPUR(U.P.)		Date of Report	01.04.2024
		Job Order Number	SAL/GW/0324/26112
		Sample Description	One Sample of Water
		Date of Sampling	25.03.2024
		Sampling Done by	SAL Lab Representative
		Sample Location	Borewell
		ULR Number	TC-1279424000001112F
Sample Received on	26.03.2024	Sample Quantity	1 Ltr+500ml
Analysis Start Date	26.03.2024	Sample Packing	Plastic Bottle
Analysis End Date	01.04.2024	Sample Marking	Borewell Water

TEST RESULTS

WATER SAMPLE ANALYSIS

S. No	Parameters	Unit	Max Requirement as per (IS-10500-2012) Ammn.2		Results	Test Method
			Acceptable	Permissible (in absence of alternate source)		
Physico-Chemical						
1.	Turbidity	NTU	1	5	BDL(DL=0.1)	IS: 3025(Part-10)1984 RA 2017
2.	Colour	HZN	5 (max)	15 (max)	<5	IS: 3025(Part-04):2021
3.	pH Value at 25°C	-	6.5-8.5	No Relaxation	7.87	IS: 3025(Part-11)1983 RA 2017
4.	Total Hardness (as CaCO ₃)	mg/l	200	600	60.8	IS: 3025(Part-21)2009 RA 2019
5.	Total Alkalinity as CaCO ₃	mg/l	200	600	49.6	IS: 3025(Part-23)1986 RA 2019
6.	Total Dissolved Solids	mg/l	500	2000	191.0	IS: 3025(Part-16)1984 RA 2017
7.	Chlorides (as Cl)	mg/l	250	1000	9.9	IS: 3025(Part-32)1988 RA 2019
8.	Calcium(as Ca)	mg/l	75	200	12.9	IS: 3025(Part-40)1991 RA 2019
9.	Magnesium (as Mg)	mg/l	30	100	3.9	IS: 3025 (Part-46)1994 RA2019
10.	Sulphate (as SO ₄)	mg/l	200	400	7.9	IS: 3025(Part-24)1986 RA 2019
11.	Iron (as Fe)	mg/l	1.0	No Relaxation	0.09	IS: 3025(Part-53)2003 RA 2019
12.	Fluoride (as F)	mg/l	1	1.5	BDL(DL=0.1)	IS: 3025(Part-60)2008 RA 2019
13.	Nitrate	mg/l	45	No Relaxation	BDL(DL=1.0)	IS: 3025(Part-34)1988

Page 1 of 2

Chandradev
(Sf. Chemist)
Analyst

Ambika Rawat
(Quality Manager)
Checked by

Omesh Kumar
(Technical Manager)
AUTHORISED SIGNATORY

Note :

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CIN: U71200HR2023OPC113725



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Plot No-343/14, Krishna Colony, Sehatpur, Faridabad, Haryana-121003

E-mail : care.spectra@gmail.com | Website : www.Spectraanalyticlabs.com | Ph : 9310207829, 9560653541, 9891225809

TEST REPORT

Test Report Number : GW/0424/01112		Date of Report: 01.04.2024				
TEST RESULTS						
WATER SAMPLE ANALYSIS REPORT						
S. No	Parameters	Unit	Max Requirement as per (IS-10500-2012) Ammn.2		Results	Test Method
			Acceptable	Permissible (in absence of alternate source)		
14.	Residual Free Chlorine	mg/L	0.2	1	BDL(DL=0.2)	APHA4500:(Cl)-B
Bacteriological Tests :						
1.	Total Coliform	100mL	ShallNotBeDetectable		Not Detected	IS:15185-2016
2.	Escherichiacoli	100mL	ShallNotBeDetectable		Not Detected	IS:15185-2016

Page 2 of 2

End of Report

Chandradev
(Sr. Chemist)
Chandradev
Analyst

Ambika Rawat
(Quality Manager)
Ambika
Checked by

Omesh Kumar
(Technical Manager)
Omesh

AUTHORISED SIGNATORY

Note :

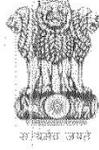
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COMPLIANCE REPORT**Annexure- 4**

DGMS permission for blasting

COMPLIANCE REPORT



सत्यमेव जयते

ईमेल/आक द्दारा

ईमेल: - dgmsvaranasi@gmail.com

दूरभाष सं: 0542-2284911



भारत सरकार/Government of India

श्रम एवं रोजगार मंत्रालय/Ministry of Labour & Employment

खान सुरक्षा महानिदेशालय/Directorate General of Mines Safety

कार्यालय पता: S-2/639-36, वस्त्रा विहार कॉलोनी, सेंट्रल जेल रोड, वाराणसी, उत्तर प्रदेश - 221002.



संख्या s 29013/M-129/वा०क्ष०(उ०अ०)/2023/ मीरजापुर/ 536

वाराणसी दिनांक 28.02.2023

प्रेषक,

खान सुरक्षा निदेशक

वाराणसी क्षेत्र, वाराणसी।

सेवा में,

मो० शाह, पुत्र श्री जमात अली शाह,

मालिक -भगौतीदेयी सैण्ड स्टोन माईन (भू० सं० 732, क्ष० - 02.50 एकड़)

निवासी: ग्राम- हरहरपुर, डुन्डा शुभाली, थाना एवं तहसील - बहेड़ी,

जनपद- बरेली (उत्तर प्रदेश)।

श्रम पहचान संख्या/ (LIN) :- 1782958815

Sub: Appointment of Manager at Bhagautidei Sand Stone Mine (Gata No. 732, Area-2.50 Acres) of Md. Shah, mine located at Village-Bhagautidei, Tehsil-Chunar, Dist.-Mirzapur (U.P.) - Regarding.

Dear Sir,

Please refer to your notice in Form-I of First Schedule, dated 14.02.2023 to this Directorate in connection with your Bhagautidei Sand Stone Mine (Gata No. 732, Area-2.50 Acres), on the above mentioned subject.

Information furnished in Form-I of First Schedule regarding appointment of **Shri Shaswat Kumar Lenka, holder of Second Class Manager Certificate** (Cert. No. SMR-E/6731, dated 29.01.2021) as manager of mine have been noted in this Directorate.

However, you are directed to strictly ensure that –

- (i) Provisions of the Mines Act, 1952, Metalliferous Mines Regulations (MMR), 1961 and the rules made under the act are strictly complied with;
- (ii) All mining operations in the mine are kept stopped during absence of the manager from mine on account of leave or otherwise;
- (iii) No heavy earth moving machinery (HEMM) or deep hole blasting are used in the mine without obtaining permission under Regulation 106(2)(b) of MMR, 1961, and
- (iv) No blasting is carried out in the mine –
 - (a) except by a blaster duly appointed for the purpose by the owner as required under Regulation 160(2) of MMR, 1961.
 - (b) within danger Zone of 300m from any surface structure not belonging to the owner without obtaining permission under Regulation 164 (1A) & (1B) of the Metalliferous Mines Regulation, 1961.

भ व टी य

(M) M - Pujari
28/2/23

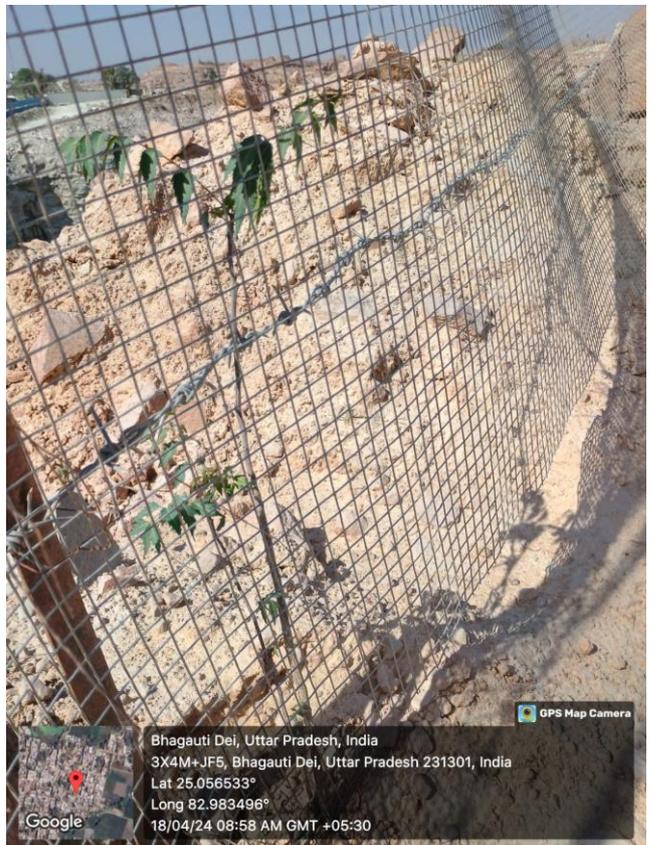
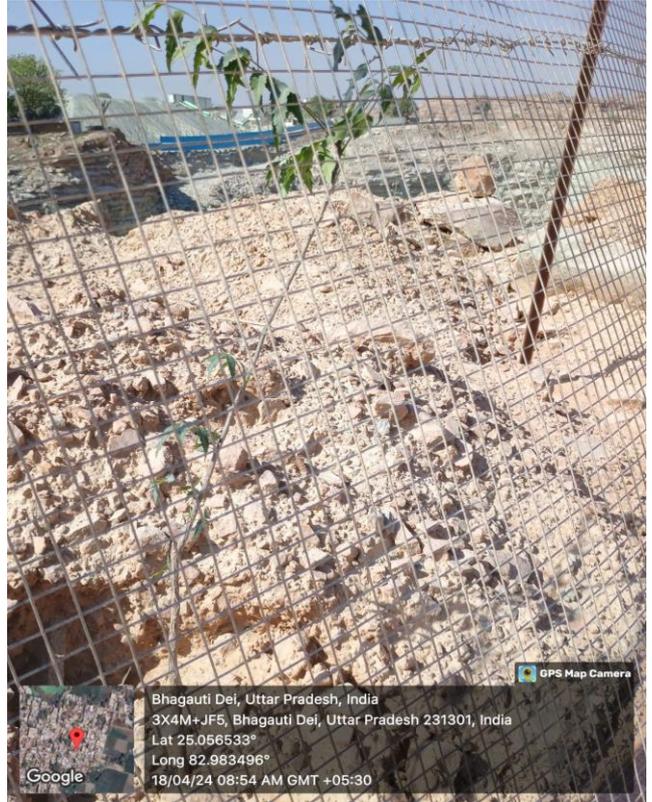
खान सुरक्षा निदेशक,
वाराणसी क्षेत्र, वाराणसी

COMPLIANCE REPORT

COMPLIANCE REPORT**Annexure- 5**

Mining project site has established fencing around the whole periphery of lease area.

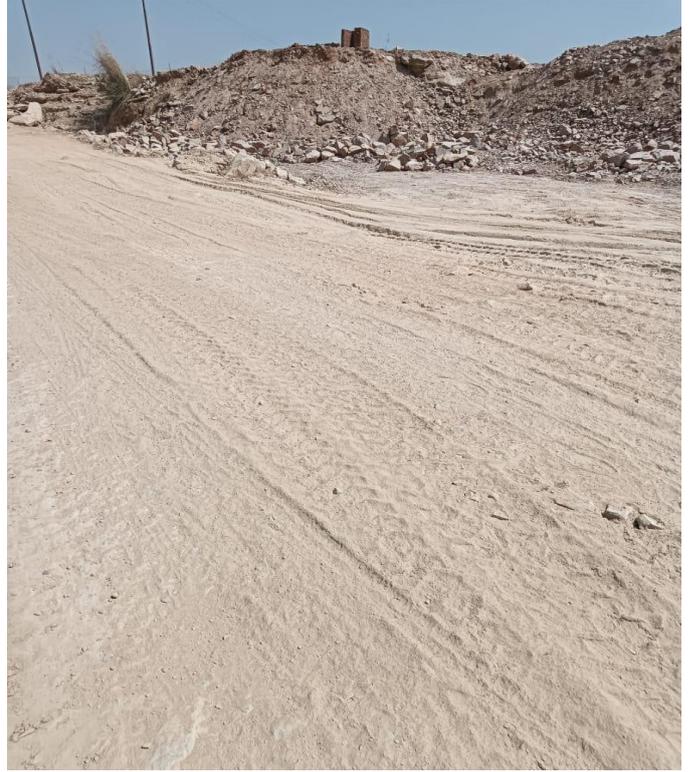
COMPLIANCE REPORT



COMPLIANCE REPORT**Annexure- 6**

Soak pit, Haulage route and
Dust suppression mechanism.

COMPLIANCE REPORT



COMPLIANCE REPORT**Annexure- 7**

Bill of amount spend in the favor of CER
and photos of CER spends

COMPLIANCE REPORT

TAX INVOICE

M/S SRI RADHEYKRISHNA TRADERS CK 54/1 RAJADARVAJA VARANASI PH-9919136949 GSTIN/UIN: 09ALMPA8760A1Z7 State Name : Uttar Pradesh, Code : 09 Contact : 9919136949 E-Mail : ss.agrawal1984@gmail.com	Invoice No. 23 Delivery Note Supplier's Ref. Buyer's Order No. Despatch Document No. Despatched through Terms of Delivery	Dated 16-Apr-2024 Mode/Terms of Payment Other Reference(s) Dated Delivery Note Date Destination
---	--	---

SI No.	Description of Goods	HSN/SAC	GST Rate	Quantity	Rate	per	Disc. %	Amount	
1	BOTTLE INSULATED 1000ML	39241090	18 %	60 PC.	100.00	PC.		6,000.00	
	<i>CGST</i>							540.00	
	<i>SGST</i>							540.00	
Total								60 PC.	₹ 7,080.00

Amount Chargeable (in words) **Indian Rupees Seven Thousand Eighty Only** *E. & O.E*

HSN/SAC	Taxable Value	Central Tax Rate	Central Tax Amount	State Tax Rate	State Tax Amount	Total Tax Amount
39241090	6,000.00	9%	540.00	9%	540.00	1,080.00
Total	6,000.00		540.00		540.00	1,080.00

Tax Amount (in words) : **Indian Rupees One Thousand Eighty Only**

Company's PAN : ALMPA8760A Declaration : We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct. cheque bouncing chases 250/- per cheque	Company's Bank Details Bank Name : STATE BANK OF INDIA C/A A/c No. : 38074058001 Branch & IFS Code : KASHI VISHWANATH TEMPLE & SBIN0009017 for M/S SRI RADHEYKRISHNA TRADERS <div style="text-align: right;">Authorised Signatory</div>
---	---

SUBJECT TO VARANASI JURISDICTION

This is a Computer Generated Invoice

COMPLIANCE REPORT

Tax Invoice

Raj Steel L.Bir Lahurabir Varanasi GSTIN/UIN: 09EHZPK8489M1ZQ State Name : Uttar Pradesh, Code : 09				Invoice No. 32 Delivery Note		Dated 15-Apr-2024 Mode/Terms of Payment	
Buyer Mohd Shah 732, Bhagautidei , Chunar Mirzapur GSTIN/UIN : 09AYLPS4893G2ZL State Name : Uttar Pradesh, Code : 09				Supplier's Ref.		Other Reference(s)	
				Buyer's Order No.		Dated	
				Despatch Document No.		Delivery Note Date	
				Despatched through		Destination	
				Terms of Delivery			

Sl No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Disc. %	Amount
1	6%Utensil & Electrical Goods (P) <i>Breeze Bottle Legend</i>		100 pcs	200.00	pcs	10.72 %	17,856.00
2	9% Utensil and Electrical Goods <i>Milton Prime</i>		48 pcs	280.00	pcs	15.25 %	11,390.40
							29,246.40
							1,071.36
							1,071.36
							1,025.14
							1,025.14
continued ...							

This is a Computer Generated Invoice

Tax Invoice(Page 2)

Raj Steel L.Bir Lahurabir Varanasi GSTIN/UIN: 09EHZPK8489M1ZQ State Name : Uttar Pradesh, Code : 09				Invoice No. 32 Delivery Note		Dated 15-Apr-2024 Mode/Terms of Payment	
Buyer Mohd Shah 732, Bhagautidei , Chunar Mirzapur GSTIN/UIN : 09AYLPS4893G2ZL State Name : Uttar Pradesh, Code : 09				Supplier's Ref.		Other Reference(s)	
				Buyer's Order No.		Dated	
				Despatch Document No.		Delivery Note Date	
				Despatched through		Destination	
				Terms of Delivery			

Sl No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Disc. %	Amount
	Round Off						0.60
Total			148 pcs				₹ 33,440.00

Amount Chargeable (in words) E. & O.E
INR Thirty Three Thousand Four Hundred Forty Only

HSN/SAC	Taxable Value	Central Tax		State Tax		Total Tax Amount
		Rate	Amount	Rate	Amount	
	17,856.00	6%	1,071.36	6%	1,071.36	2,142.72
	11,390.40	9%	1,025.14	9%	1,025.14	2,050.28
Total	29,246.40		2,096.50		2,096.50	4,193.00

Tax Amount (in words) : **INR Four Thousand One Hundred Ninety Three Only**

Declaration
 We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

for Raj Steel L.Bir

Authorized Signatory

This is a Computer Generated Invoice

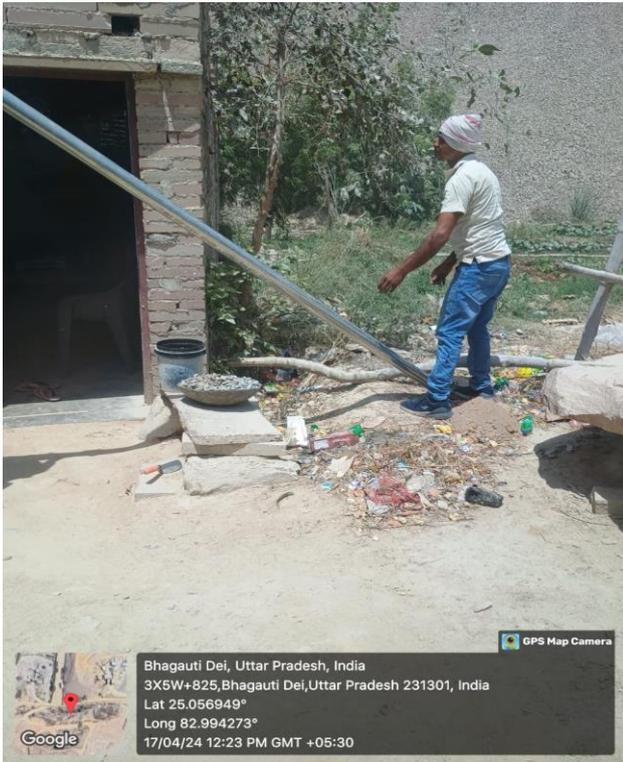
COMPLIANCE REPORT



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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPAL
BENCH, NEW DELHI

O. A. NO. 472 OF 2024

IN THE MATTER OF:

Sampurna Namd

...COMPLAINANT/PETITIONER

VERSUS

State of U.P. & Ors.

...RESPONDENTS

KNOW ALL to whom these presents shall come I,
Mohd. Shah s/o late Sh. Jamat Ali Shah R/o. village Harharpur
Dunda Shumali Tehsil Baheri Bareilly Uttar Pradesh. the above
named Respondent do hereby appoint:

**S. C. LADI AND COMPANY
ADVOCATES**

B-6/58, LGF, SAFDARJUNG ENCLAVE NEW DELHI — 110029.

Ph. 26109933, 26109944

E-MAIL deeksha.kakar@scladi.com

Hereinafter called the advocate/(s) to be my/our Advocate/(s) in the above noted case and authorise them :-

To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the Appellate Court including High Court subject to payment of fees separately for each court by me/us.

To sign, file, verify and present pleadings, appeals, cross-objections or petitions for executions review, revision, withdraw, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the execution of the said case in all its stages subject to payment of fees for each stage.

To file and take back documents, to admit &/or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case.

To take execution proceedings.

To deposit, draw and receive moneys, cheques, cash and grant receipt thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.

To appoint and instruct any other Legal practitioner or person authorising him to exercise the power and authority hereby conferred upon the Advocate whatever he may think fit to do & sign the power of attorney or

And I/We the undersigned do hereby agree to ratify and confirm all acts done by the Advocates or their substitute in the matter as my/our own acts as done by me/us to all intents and purposes.

And I/We undertake that I/We or my/our duly authorised agent would appear in court on all hearings & will inform the Advocate for appearance when the case is called.

And I/We undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whatsoever ordered by the Court shall be of the Advocate which he shall receive and remain for himself.

And I/We the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above court for a period of three years only. I/We hereby agree that once the fee is paid I/We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.

IN WITNESS WHERE OF I/We do hereunto set my/our hand to these presents the contents of which have been understood by me/us on this 23 day of April 2024.
ACCEPTED subject to the terms of the fees

Signature identified

श्री शीखा

[Handwritten Signature]
11/5/24

Advocate

Advocate

Client
(IDENTIFIED THE SIGNATURE)

